

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Meeting No. 20/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, **held on 09.03.2016** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.107, Udyog Bhawan, New Delhi.

Following members were present:-

Shri D.N.Mathur, Consultant, D/o Pharmaceuticals.
Shri Nirmal Kumar, Dy. DGFT
Shri M.V. Singh, FTDO, DGFT.

The committee went through the minutes of earlier NC-III meeting No. 19/82 was held 25.02.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted

MEETING NUMBER : 20/82-ALC4/2015 MEETING DATE : 09.03.2016

	Case No.:11/20/82-ALC4/2015	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
1	HQ File :01/82/050/01594/AM16/	RLA File :05/24/040/00377/AM12/	Lic.No/Date:0510315841 30.01.2012	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

	Case No.:173/14/82-ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
2	HQ File :01/82/050/01309/AM16/	RLA File :03/95/040/00881/AM10/	Lic.No/Date:0310726567 04.03.2013	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

	Case No.:113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
3	HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
4	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

	Case No.:238/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
5	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

	Case No.:121/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
6	HQ File :01/82/050/01257/AM16/	RLA File :17/24/040/00006/AM15/	Lic.No/Date:1710005809 09.05.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
7	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

8	Case No.:55/20/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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		09.03.2016	
HQ File :01/82/050/01638/AM16/	RLA File :05/23/040/00082/AM15/	Lic.No/Date:0510387611 28.05.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.			

9	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

10	Case No.:69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:07.04.2016
Decision : The Committee noted that copy of application has already been called for firm RA / Firm and the same is awaited. The committee decided to remind RA/firm to submit the same and deferred the case.				

11	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

12	Case No.:370/5/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00510/AM16/	RLA File :09/24/040/00193/AM15/	Lic.No/Date:0910060634 09.07.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

13	Case No.:79/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310787073	Defer

	:01/82/050/00876/AM15/	:03/95/040/00337/AM15/	18.07.2014	Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:396/5/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
14	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:32/9/82-ALC4/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
15	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.19 dated 18.03.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
16	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
17	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:07.04.2016
	Decision : Copy of application had been called for from RA is awaited. The Committee accordingly deferred the case.			

	Case No.:49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
18	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:07.04.2016

Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).

19	Case No.: 31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

20	Case No.: 2/14/82-ALC4/2015	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01138/AM16/	RLA File :03/95/040/00425/AM15/	Lic.No/Date:0310788055 14.08.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

21	Case No.: 48/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

22	Case No.: 215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

23	Case No.: 264/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:07.04.2016

Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals). The Committee decided to defer the case for want of comments of DC&PC(Chemicals).

24	Case No.: 255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

25	Case No.: 377/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

26	Case No.: 224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

27	Case No.: 225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

28	Case No.: 262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

29	Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

30	Case No.:223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

31	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

32	Case No.:400/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

33	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

34	Case No.:380/5/82-	Party Name:THEON	Meet No/Date:20/82-	Status:Case
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	ALC4/2015	PHARMACEUTICALS LTD.,	ALC4/2015 09.03.2016	Deferred
	HQ File :01/82/050/00520/AM16/	RLA File :22/24/040/00054/AM15/	Lic.No/Date:2210015086 16.09.2014	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.:59/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
35	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.:128/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
36	HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:129/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
37	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:372/5/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
38	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

39	Case No.:29/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

40	Case No.:124/13/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

41	Case No.:12/20/82-ALC4/2015	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01595/AM16/	RLA File :07/24/040/00255/AM15/	Lic.No/Date:0710106853 17.10.2014	Defer Date: 26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

42	Case No.:78/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00992/AM15/	RLA File :09/24/040/00393/AM15/	Lic.No/Date:0910061130 22.10.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

43	Case No.:393/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00533/AM16/	RLA File :09/24/040/00387/AM15/	Lic.No/Date:0910061210 11.11.2014	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee			

	accordingly decided to await the reply and deferred the case.
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44	Case No.:198/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

45	Case No.:72/18/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01438/AM15/	RLA File :03/94/040/00773/AM15/	Lic.No/Date:0310791044 13.11.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

46	Case No.:65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.02 dated 29.04.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

47	Case No.:126/8/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date:0310791177 18.11.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

48	Case No.:52/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date:07.04.2016

Decision : The Committee noted that information had been called for from the firm in NC meeting No.09 dated 30.09.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.

49	Case No.: 355/5/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00495/AM16/	RLA File :09/24/040/00433/AM15/	Lic.No/Date:0910061297 25.11.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

50	Case No.: 94/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date:0910061300 25.11.2014	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

51	Case No.: 43/18/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

52	Case No.: 126/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00266/AM16/	RLA File :22/24/040/00074/AM15/	Lic.No/Date:2210015136 28.11.2014	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/162/2015-PI(Norms) dated 19.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

53	Case No.: 362/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date:0510392211 28.11.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

54	Case No.: 154/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00294/AM16/	RLA File :03/95/040/00740/AM15/	Lic.No/Date:0310791735 05.12.2014	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

55	Case No.: 139/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00279/AM16/	RLA File :03/94/040/00872/AM15/	Lic.No/Date:0310791890 10.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

56	Case No.: 145/5/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

57	Case No.: 127/5/82-ALC4/2015	Party Name:EMAMI LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

58	Case No.:133/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date:0310792178 19.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

59	Case No.:224/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00364/AM16/	RLA File :09/24/040/00531/AM15/	Lic.No/Date:0910061427 22.12.2014	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

60	Case No.:136/5/82-ALC4/2015	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

61	Case No.:96/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00236/AM16/	RLA File :03/94/040/00912/AM15/	Lic.No/Date:0310792310 23.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

62	Case No.:221/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

63	Case No.:114/5/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

64	Case No.:218/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

65	Case No.:138/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00278/AM16/	RLA File :03/94/040/00920/AM15/	Lic.No/Date:0310792544 01.01.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

66	Case No.:84/5/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00224/AM16/	RLA File :34/24/040/00259/AM15/	Lic.No/Date:3410040852 01.01.2015	Defer Date:
	Decision : This case has already been approved in NC Meeting No.10 dated 15.10.2015. Accordingly decided to withdraw the case.			

67	Case No.:28/7/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00633/AM16/	RLA File :05/24/040/00428/AM15/	Lic.No/Date:0510392678 05.01.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

68	Case No.:45/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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			09.03.2016	
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
69	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
70	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
71	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:121/5/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
72	HQ File :01/82/050/00261/AM16/	RLA File :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
73	HQ File	RLA File	Lic.No/Date:0910061517	Defer

	:01/82/050/00359/AM16/	:09/24/040/00549/AM15/	09.01.2015	Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

	Case No.: 239/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
74	HQ File :01/82/050/00379/AM16/	RLA File :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

	Case No.: 141/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
75	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.: 119/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
76	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

	Case No.: 59/5/82-ALC4/2015	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
77	HQ File :01/82/050/00199/AM16/	RLA File :03/94/040/00793/AM15/	Lic.No/Date:0310792911 14.01.2015	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case				

78	Case No.: 243/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
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	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case				

	Case No.:88/5/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
79	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DBT.				

	Case No.:269/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
80	HQ File :01/82/050/00409/AM16/	RLA File :03/94/040/01006/AM15/	Lic.No/Date:0310793301 27.01.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:163/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
81	HQ File :01/82/050/00303/AM16/	RLA File :05/24/040/00503/AM15/	Lic.No/Date:0510393026 29.01.2015	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case				

	Case No.:138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
82	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case				

83	Case No.:275/5/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
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	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.: 284/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
84	HQ File :01/82/050/00424/AM16/	RLA File :03/94/040/01053/AM15/	Lic.No/Date:0310793620 05.02.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.: 169/5/82- ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
85	HQ File :01/82/050/00309/AM16/	RLA File :34/24/040/00290/AM15/	Lic.No/Date:3410040927 05.02.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.: 290/5/82- ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Approved
86	HQ File :01/82/050/00430/AM16/	RLA File :22/24/040/00098/AM15/	Lic.No/Date:2210015190 10.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/429/2015-PI(Norms) dated 10.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 333/5/82- ALC4/2015	Party Name:MEHTA API PVT LTD.	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
87	HQ File :01/82/050/00473/AM16/	RLA File :03/95/040/00903/AM15/	Lic.No/Date:0310793861 12.02.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee			

accordingly decided to await the reply and deferred the case.

88	Case No.: 283/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00423/AM16/	RLA File :03/94/040/01084/AM15/	Lic.No/Date:0310793953 18.02.2015	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

89	Case No.: 279/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC.				

90	Case No.: 288/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC.				

91	Case No.: 332/5/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00472/AM16/	RLA File :03/95/040/00991/AM15/	Lic.No/Date:0310794000 19.02.2015	Defer Date:07.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

92	Case No.: 335/5/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:07.04.2016

Decision : The Committee decided to defer the case for want of comments of DC&PC.

93	Case No.: 280/5/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

94	Case No.: 232/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00372/AM16/	RLA File :05/24/040/00560/AM15/	Lic.No/Date:0510393348 24.02.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

95	Case No.: 334/5/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

96	Case No.: 309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

97	Case No.: 273/5/82-ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

98	Case No.:452/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

99	Case No.:295/5/82-ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

100	Case No.:451/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00591/AM16/	RLA File :03/94/040/01097/AM15/	Lic.No/Date:0310794354 04.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

101	Case No.:303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

102	Case No.:300/5/82-ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

103	Case No.:450/5/82-ALC4/2015	Party Name:J.B. CHEMICALS &	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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		PHARMACEUTICALS LIMITED	09.03.2016	
	HQ File :01/82/050/00590/AM16/	RLA File :03/94/040/01114/AM15/	Lic.No/Date:0310794517 11.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

104	Case No.:447/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

105	Case No.:409/5/82-ALC4/2015	Party Name:NOCIL LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00549/AM16/	RLA File :03/95/040/00974/AM15/	Lic.No/Date:0310794587 16.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

106	Case No.:45/4/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00084/AM16/	RLA File :34/24/040/00325/AM15/	Lic.No/Date:3410041050 16.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

107	Case No.:6/8/82-ALC4/2015	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00802/AM16/	RLA File :09/24/040/00690/AM15/	Lic.No/Date:0910061710 16.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

108	Case No.:291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC.			
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109	Case No.: 407/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00547/AM16/	RLA File :03/95/040/00934/AM15/	Lic.No/Date:0310794735 20.03.2015	Defer Date:07.04.2016
	Decision : The committee decided to call for copy DML and Master Batch formula of export and import items from the firm and decided to defer the case.			

110	Case No.: 183/5/82-ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

111	Case No.: 29/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

112	Case No.: 427/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00567/AM16/	RLA File :03/95/040/01071/AM15/	Lic.No/Date:0310794916 26.03.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

113	Case No.: 431/5/82-ALC4/2015	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00571/AM16/	RLA File :03/94/040/01086/AM15/	Lic.No/Date:0310794964 27.03.2015	Defer Date:07.04.2016

	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
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114	Case No.:16/5/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

115	Case No.:405/5/82-ALC4/2015	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00545/AM16/	RLA File :03/94/040/00521/AM15/	Lic.No/Date:0310795052 31.03.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

116	Case No.:28/5/82-ALC4/2015	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00168/AM16/	RLA File :56/24/040/00064/AM15/	Lic.No/Date:5610004573 31.03.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.05 dated 25.06.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

117	Case No.:26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.5 dated 25.06.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

118	Case No.:411/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310795186	Defer

	:01/82/050/00551/AM16/	:03/95/040/01033/AM15/	08.04.2015	Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.:81/4/82-ALC4/2015	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
119	HQ File :01/82/050/00120/AM16/	RLA File :09/24/040/00728/AM15/	Lic.No/Date:0910061883 15.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/664/2015-PI(Norms) dated 15.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:5/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
120	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.:35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
121	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:07.04.2016
	Decision : The committee decided to send copy of application to DoP and deferred the case.			

	Case No.:132/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
122	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date:07.04.2016
	Decision : The committee decided to send copy of application to DoP and deferred the case.			

123	Case No.:153/7/82-ALC4/2015	Party Name:DR. ACHARYA LABORATORIES PVT.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
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		LTD.,		
	HQ File :01/82/050/00758/AM16/	RLA File :03/94/040/00039/AM16/	Lic.No/Date:0310795534 24.04.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 18.11.2106 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

124	Case No.:29/7/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00634/AM16/	RLA File :04/24/040/00003/AM16/	Lic.No/Date:0410160438 24.04.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

125	Case No.:40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

126	Case No.:174/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

127	Case No.:176/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

128	Case No.:177/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC
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129	Case No.: 62/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00858/AM16/	RLA File :09/24/040/00028/AM16/	Lic.No/Date:0910061955 01.05.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

130	Case No.: 111/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00716/AM16/	RLA File :03/95/040/00058/AM16/	Lic.No/Date:0310795699 05.05.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

131	Case No.: 78/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/00874/AM16/	RLA File :09/24/040/00021/AM16/	Lic.No/Date:0910061977 06.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/746/2015-PI(Norms) dated 07.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

132	Case No.: 75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/660/2015-PI(Norms) dated 12.2.2016, uploaded along with these minutes decided to call for COA of import and export items from foreign supplier to show that some activity is involved.			

	The Committee accordingly decided to defer the case.		
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133	Case No.:65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

134	Case No.:7/5/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

135	Case No.:38/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00834/AM16/	RLA File :09/24/040/00060/AM16/	Lic.No/Date:0910061998 08.05.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/673/2015-PI(Norms) dated 22.2.2016, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

136	Case No.:76/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00872/AM16/	RLA File :09/24/040/00062/AM16/	Lic.No/Date:0910062007 12.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/664/2015-PI(Norms) dated 15.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

137	Case No.:119/7/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2015	Status:Case Approved
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			09.03.2016	
	HQ File :01/82/050/00724/AM16/	RLA File :03/95/040/00017/AM16/	Lic.No/Date:0310795866 13.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide O.M.No.46011/36/2012-PC-II dated 01.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

138	Case No.:32/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00828/AM16/	RLA File :09/24/040/00040/AM16/	Lic.No/Date:0910062015 14.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/670/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

139	Case No.:1/4/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00040/AM16/	RLA File :09/24/040/00080/AM16/	Lic.No/Date:0910062041 20.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

140	Case No.:42/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00838/AM16/	RLA File :09/24/040/00097/AM16/	Lic.No/Date:0910062057 21.05.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

141	Case No.:200/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date:0410160569 21.05.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee			

	accordingly decided to await the reply and deferred the case.
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142	Case No.:97/8/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

143	Case No.:29/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00825/AM16/	RLA File :09/24/040/00734/AM15/	Lic.No/Date:0910062067 25.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/668/2015-PI(Norms) dated 19.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

144	Case No.:45/8/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/657/2015-PI(Norms) dated 12.2.2016, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

145	Case No.:86/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

146	Case No.:90/8/82-ALC4/2015	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00886/AM16/	RLA File :05/24/040/00072/AM16/	Lic.No/Date:0510394446 04.06.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.		
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147	Case No.: 187/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

148	Case No.: 7/8/82-ALC4/2015	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00803/AM16/	RLA File :09/24/040/00139/AM16/	Lic.No/Date:0910062135 05.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/728/2015-PI(Norms) dated 22.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

149	Case No.: 47/14/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01183/AM16/	RLA File :09/24/040/00155/AM16/	Lic.No/Date:0910062167 11.06.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

150	Case No.: 121/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

151	Case No.: 128/16/82-ALC4/2015	Party Name:FLAGSHIP BIOTECH INTERNATIONAL PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
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	HQ File :01/82/050/01448/AM16/	RLA File :03/94/040/00217/AM16/	Lic.No/Date:0310796903 26.06.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:4/6/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
152	HQ File :01/82/050/00600/AM16/	RLA File :09/24/040/00188/AM16/	Lic.No/Date:0910062261 30.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/658/2015-PI(Norms) dated 12.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:5/6/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
153	HQ File :01/82/050/00601/AM16/	RLA File :34/24/040/00091/AM16/	Lic.No/Date:3410041336 01.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:109/8/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
154	HQ File :01/82/050/00905/AM16/	RLA File :03/95/040/00038/AM16/	Lic.No/Date:0310796997 01.07.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.:97/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
155	HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

156	Case No.:109/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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			09.03.2016	
	HQ File :01/82/050/01245/AM16/	RLA File :09/24/040/00195/AM16/	Lic.No/Date:0910062283 02.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

157	Case No.:7/18/82-ALC4/2015	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01472/AM16/	RLA File :09/24/040/00198/AM16/	Lic.No/Date:0910062275 02.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

158	Case No.:105/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01241/AM16/	RLA File :09/24/040/00191/AM16/	Lic.No/Date:0910062299 03.07.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/660/2015-PI(Norms) dated 12.2.2016, uploaded along with these minutes decided to call for COA of import and export items from foreign to show that some activity is involved. The Committee accordingly decided to defer the case.			

159	Case No.:28/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01164/AM16/	RLA File :05/24/040/00153/AM16/	Lic.No/Date:0510394804 06.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

160	Case No.:98/8/82-ALC4/2015	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00894/AM16/	RLA File :08/24/040/00109/AM16/	Lic.No/Date:0810135630 07.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/666/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

161	Case No.:43/14/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01179/AM16/	RLA File :05/23/040/00146/AM16/	Lic.No/Date:0510394837 08.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/613/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

162	Case No.:104/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01240/AM16/	RLA File :09/24/040/00701/AM15/	Lic.No/Date:0910062324 09.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

163	Case No.:54/8/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00850/AM16/	RLA File :05/23/040/00150/AM16/	Lic.No/Date:0510394862 09.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

164	Case No.:50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

165	Case No.:51/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01187/AM16/	RLA File :09/24/040/00197/AM16/	Lic.No/Date:0910062326 13.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

166	Case No.:54/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01190/AM16/	RLA File :09/24/040/00524/AM15/	Lic.No/Date:0910062332 15.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

167	Case No.:59/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01195/AM16/	RLA File :09/24/040/00525/AM15/	Lic.No/Date:0910062331 15.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

168	Case No.:41/14/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01177/AM16/	RLA File :34/24/040/00031/AM16/	Lic.No/Date:3410041376 15.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

169	Case No.:114/14/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01250/AM16/	RLA File :09/24/040/00651/AM15/	Lic.No/Date:0910062336 15.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/746/2015-PI(Norms) dated 07.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

170	Case No.:20/16/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

171	Case No.:113/8/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00909/AM16/	RLA File :03/95/040/00299/AM16/	Lic.No/Date:0310797251 15.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

172	Case No.:70/8/82-ALC4/2015	Party Name:ZEISS PHARMACEUTICALS PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00866/AM16/	RLA File :22/24/040/00024/AM16/	Lic.No/Date:2210015267 15.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

173	Case No.:49/8/82-ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

174	Case No.:120/8/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

175	Case No.:55/8/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00851/AM16/	RLA File :05/23/040/00142/AM16/	Lic.No/Date:0510394969 17.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

176	Case No.:49/14/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01185/AM16/	RLA File :09/24/040/00205/AM16/	Lic.No/Date:0910062344 17.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

177	Case No.:39/14/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01175/AM16/	RLA File :05/23/040/00165/AM16/	Lic.No/Date:0510395004 20.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

178	Case No.:42/14/82-ALC4/2015	Party Name:MEDICAMEN ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01178/AM16/	RLA File :05/24/040/00193/AM16/	Lic.No/Date:0510395021 21.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

179	Case No.:112/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01248/AM16/	RLA File :09/24/040/00221/AM16/	Lic.No/Date:0910062348 21.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

180	Case No.:21/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01341/AM16/	RLA File :09/24/040/00223/AM16/	Lic.No/Date:0910062361 22.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

181	Case No.:22/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
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	HQ File :01/82/050/01342/AM16/	RLA File :09/24/040/00224/AM16/	Lic.No/Date:0910062360 22.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:150/14/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Approved
182	HQ File :01/82/050/01286/AM16/	RLA File :09/24/040/00242/AM16/	Lic.No/Date:0910062366 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/723/2015-PI(Norms) dated 08.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:2/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Approved
183	HQ File :01/82/050/00798/AM16/	RLA File :09/24/040/00246/AM16/	Lic.No/Date:0910062368 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/723/2015-PI(Norms) dated 08.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:3/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Approved
184	HQ File :01/82/050/00799/AM16/	RLA File :09/24/040/00235/AM16/	Lic.No/Date:0910062369 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/723/2015-PI(Norms) dated 08.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:4/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Approved
185	HQ File :01/82/050/00800/AM16/	RLA File :09/24/040/00237/AM16/	Lic.No/Date:0910062370 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide			

	O.M.No.35011/723/2015-PI(Norms) dated 08.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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186	Case No.:50/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01186/AM16/	RLA File :09/24/040/00226/AM16/	Lic.No/Date:0910062363 23.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

187	Case No.:149/14/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01285/AM16/	RLA File :09/24/040/00230/AM16/	Lic.No/Date:0910062365 23.07.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

188	Case No.:79/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00875/AM16/	RLA File :05/24/040/00110/AM16/	Lic.No/Date:0510395084 24.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

189	Case No.:10/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00806/AM16/	RLA File :09/24/040/00215/AM16/	Lic.No/Date:0910062383 27.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/736/2015-PI(Norms) dated 23.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

190	Case No.:115/8/82-ALC4/2015	Party Name:MERCK LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
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	HQ File :01/82/050/00911/AM16/	RLA File :03/95/040/00321/AM16/	Lic.No/Date:0310797685 27.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/677/2015-PI(Norms) dated 23.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:11/8/82-ALC4/2015	Party Name:INTER LABS (INDIA)PVT LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
191	HQ File :01/82/050/00807/AM16/	RLA File :09/24/040/00249/AM16/	Lic.No/Date:0910062391 28.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/685/2015-PI(Norms) dated 23.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:1/10/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
192	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:12/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
193	HQ File :01/82/050/00808/AM16/	RLA File :09/24/040/00250/AM16/	Lic.No/Date:0910062397 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/668/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:13/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
194	HQ File :01/82/050/00809/AM16/	RLA File :09/24/040/00243/AM16/	Lic.No/Date:0910062398 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the			

	recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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195	Case No.:14/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00810/AM16/	RLA File :09/24/040/00241/AM16/	Lic.No/Date:0910062399 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

196	Case No.:15/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00811/AM16/	RLA File :09/24/040/00261/AM16/	Lic.No/Date:0910062400 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/723/2015-PI(Norms) dated 08.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

197	Case No.:170/14/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01306/AM16/	RLA File :13/24/040/00015/AM16/	Lic.No/Date:1310047932 29.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

198	Case No.:16/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00812/AM16/	RLA File :09/24/040/00229/AM16/	Lic.No/Date:0910062415 30.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/664/2015-PI(Norms) dated 15.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

199	Case No.:131/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

200	Case No.:60/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

201	Case No.:169/14/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

202	Case No.:17/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

203	Case No.:168/14/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date:3110065579 04.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

204	Case No.:13/18/82-ALC4/2015	Party Name:FINE ORGANIC	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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		INDUSTRIES PVT. LTD.	09.03.2016	
	HQ File :01/82/050/01478/AM16/	RLA File :03/94/040/00334/AM16/	Lic.No/Date:0310797973 05.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:12/18/82-ALC4/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
205	HQ File :01/82/050/01477/AM16/	RLA File :03/95/040/00345/AM16/	Lic.No/Date:0310797967 05.08.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC forwarded vide U.O.No.14010/15/2016-Ch-II dated 02.03.2016, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

	Case No.:95/14/82-ALC4/2015	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
206	HQ File :01/82/050/01231/AM16/	RLA File :09/24/040/00216/AM16/	Lic.No/Date:0910062459 07.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/642/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:19/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
207	HQ File :01/82/050/00815/AM16/	RLA File :09/24/040/00267/AM16/	Lic.No/Date:0910062455 07.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/748/2015-PI(Norms) dated 03.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:18/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
208	HQ File :01/82/050/00814/AM16/	RLA File :09/24/040/00270/AM16/	Lic.No/Date:0910062454 07.08.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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209	Case No.:14/14/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01150/AM16/	RLA File :03/95/040/00356/AM16/	Lic.No/Date:0310798008 07.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

210	Case No.:4/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01140/AM16/	RLA File :03/95/040/00350/AM16/	Lic.No/Date:0310798032 10.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide their U.O.No.14010/40/2012-Ch-II dated 16.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

211	Case No.:18/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

212	Case No.:115/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01435/AM16/	RLA File :03/95/040/00164/AM16/	Lic.No/Date:0310798051 10.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

213	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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		FORMULATIONS P LTD.	09.03.2016	
	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:22/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
214	HQ File :01/82/050/00818/AM16/	RLA File :09/24/040/00287/AM16/	Lic.No/Date:0910062467 11.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:155/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
215	HQ File :01/82/050/01291/AM16/	RLA File :05/24/040/00237/AM16/	Lic.No/Date:0510395271 11.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:160/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
216	HQ File :01/82/050/01296/AM16/	RLA File :09/24/040/00286/AM16/	Lic.No/Date:0910062483 12.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:25/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00821/AM16/	RLA File :09/24/040/00112/AM16/	Lic.No/Date:0910062498 13.08.2015	Defer Date:
217	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/670/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

218	Case No.:11/18/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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		LTD	09.03.2016	
	HQ File :01/82/050/01476/AM16/	RLA File :03/95/040/00327/AM16/	Lic.No/Date:0310798117 13.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

219	Case No.:133/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01269/AM16/	RLA File :09/24/040/00298/AM16/	Lic.No/Date:0910062500 14.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

220	Case No.:34/14/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01170/AM16/	RLA File :34/24/040/00144/AM16/	Lic.No/Date:3410041464 17.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

221	Case No.:26/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00822/AM16/	RLA File :09/24/040/00292/AM16/	Lic.No/Date:0910062510 18.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

222	Case No.:96/14/82-ALC4/2015	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01232/AM16/	RLA File :09/24/040/00293/AM16/	Lic.No/Date:0910062511 18.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

223	Case No.:99/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
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	HQ File :01/82/050/01235/AM16/	RLA File :09/24/040/00231/AM16/	Lic.No/Date:0910062516 18.08.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/673/2015-PI(Norms) dated 22.2.2016, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

	Case No.:56/13/82-ALC4/2015	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
224	HQ File :01/82/050/01019/AM16/	RLA File :05/24/040/00183/AM16/	Lic.No/Date:0510395354 18.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

	Case No.:154/14/82-ALC4/2015	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
225	HQ File :01/82/050/01290/AM16/	RLA File :05/24/040/00381/AM15/	Lic.No/Date:0510395357 19.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:68/14/82-ALC4/2015	Party Name: SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
226	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:30/14/82-ALC4/2015	Party Name: BHARAT PARENTERALS LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
227	HQ File :01/82/050/01166/AM16/	RLA File :34/24/040/00143/AM16/	Lic.No/Date:3410041467 20.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:6/14/82-ALC4/2015	Party Name: PREGNA INTERNATIONAL LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
228	HQ File	RLA File	Lic.No/Date:0310798287	Defer

	:01/82/050/01142/AM16/	:03/95/040/00364/AM16/	20.08.2015	Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

229	Case No.:66/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01202/AM16/	RLA File :09/24/040/00290/AM16/	Lic.No/Date:0910062526 21.08.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

230	Case No.:28/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00824/AM16/	RLA File :09/24/040/00313/AM16/	Lic.No/Date:0910062532 25.08.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

231	Case No.:23/14/82-ALC4/2015	Party Name:RUSAN PHARMA LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01159/AM16/	RLA File :03/95/040/00400/AM16/	Lic.No/Date:0310798441 25.08.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

232	Case No.:3/14/82-ALC4/2015	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01139/AM16/	RLA File :03/95/040/00401/AM16/	Lic.No/Date:0310798433 25.08.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

233	Case No.:24/14/82-ALC4/2015	Party Name:SHUBHAM SPECIALTY PRODUCTS	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC.			
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234	Case No.: 35/14/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01171/AM16/	RLA File :22/24/040/00032/AM16/	Lic.No/Date:2210015295 27.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

235	Case No.: 36/14/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01172/AM16/	RLA File :22/24/040/00034/AM16/	Lic.No/Date:2210015294 27.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

236	Case No.: 133/8/82-ALC4/2015	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/00929/AM16/	RLA File :09/24/040/00227/AM16/	Lic.No/Date:0910062545 28.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

237	Case No.: 131/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/00927/AM16/	RLA File :09/24/040/00324/AM16/	Lic.No/Date:0910062542 28.08.2015	Defer Date:
	Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/765/2015-PI(Norms) dated 03.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

238	Case No.: 132/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/00928/AM16/	RLA File :09/24/040/00325/AM16/	Lic.No/Date:0910062543 28.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the			

	recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/765/2015-PI(Norms) dated 03.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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239	Case No.:82/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01218/AM16/	RLA File :05/24/040/00233/AM16/	Lic.No/Date:0510395480 31.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

240	Case No.:89/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01225/AM16/	RLA File :05/24/040/00224/AM16/	Lic.No/Date:0510395479 31.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

241	Case No.:94/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01230/AM16/	RLA File :05/24/040/00202/AM16/	Lic.No/Date:0510395481 31.08.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

242	Case No.:116/16/82-ALC4/2015	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01436/AM16/	RLA File :05/24/040/00181/AM16/	Lic.No/Date:0510395496 01.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

243	Case No.:93/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01229/AM16/	RLA File :05/24/040/00244/AM16/	Lic.No/Date:0510395493 01.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

244	Case No.:134/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00930/AM16/	RLA File :09/24/040/00336/AM16/	Lic.No/Date:0910062550 03.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/748/2015-PI(Norms) dated 03.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

245	Case No.:57/14/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01193/AM16/	RLA File :09/24/040/00322/AM16/	Lic.No/Date:0910062547 03.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

246	Case No.:5/18/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01470/AM16/	RLA File :52/24/040/00039/AM16/	Lic.No/Date:5210041625 04.09.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC forwarded vide U.O.No.14010/2/2014-ch-II dated 23.2.2016, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

247	Case No.:141/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01277/AM16/	RLA File :17/24/040/00050/AM16/	Lic.No/Date:1710006170 04.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

248	Case No.:125/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01445/AM16/	RLA File :03/94/040/00171/AM16/	Lic.No/Date:0310798674 04.09.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.			
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249	Case No.: 52/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01188/AM16/	RLA File :09/24/040/00323/AM16/	Lic.No/Date:0910062554 04.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

250	Case No.: 10/20/82-ALC4/2015	Party Name:U SQUARE LIFESCENCE PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01593/AM16/	RLA File :08/24/040/00153/AM16/	Lic.No/Date:0810135975 04.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

251	Case No.: 119/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01439/AM16/	RLA File :03/94/040/00402/AM16/	Lic.No/Date:0310798725 08.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

252	Case No.: 120/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01440/AM16/	RLA File :03/94/040/00403/AM16/	Lic.No/Date:0310798726 08.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

253	Case No.: 121/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01441/AM16/	RLA File :03/94/040/00405/AM16/	Lic.No/Date:0310798727 08.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of			

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254	Case No.:172/13/82-ALC4/2015	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01135/AM16/	RLA File :07/24/040/00201/AM16/	Lic.No/Date:0710108696 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/249/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

255	Case No.:56/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01192/AM16/	RLA File :09/24/040/00134/AM16/	Lic.No/Date:0910062560 08.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

256	Case No.:124/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01444/AM16/	RLA File :03/94/040/00399/AM16/	Lic.No/Date:0310798771 09.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

257	Case No.:46/14/82-ALC4/2015	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

258	Case No.:53/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01189/AM16/	RLA File :09/24/040/00315/AM16/	Lic.No/Date:0910062581 09.09.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.		
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259	Case No.: 157/14/82-ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

260	Case No.: 36/16/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/01356/AM16/	RLA File :03/94/040/00142/AM16/	Lic.No/Date:0310798803 10.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.01/82 dated 10.04.2014, uploaded at the end of these minutes or as applied by the firm, whichever is less, under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

261	Case No.: 147/14/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/01283/AM16/	RLA File :09/24/040/00335/AM16/	Lic.No/Date:0910062586 10.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/746/2015-PI(Norms) dated 07.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

262	Case No.: 122/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01442/AM16/	RLA File :03/94/040/00462/AM16/	Lic.No/Date:0310798808 10.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

263	Case No.: 123/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
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	HQ File :01/82/050/01443/AM16/	RLA File :03/94/040/00463/AM16/	Lic.No/Date:0310798809 10.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:125/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
264	HQ File :01/82/050/01261/AM16/	RLA File :09/24/040/00345/AM16/	Lic.No/Date:0910062589 10.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/175/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:78/14/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
265	HQ File :01/82/050/01214/AM16/	RLA File :34/24/040/00148/AM16/	Lic.No/Date:3410041505 11.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:4/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
266	HQ File :01/82/050/01324/AM16/	RLA File :09/24/040/00297/AM16/	Lic.No/Date:0910062594 11.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:9/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
267	HQ File :01/82/050/01329/AM16/	RLA File :09/24/040/00328/AM16/	Lic.No/Date:0910062593 11.09.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/673/2015-PI(Norms) dated 22.2.2016, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

268	Case No.:56/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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		PRIVATE LIMITED,	09.03.2016	
	HQ File :01/82/050/01376/AM16/	RLA File :03/94/040/00435/AM16/	Lic.No/Date:0310798876 14.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:59/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
269	HQ File :01/82/050/01379/AM16/	RLA File :03/94/040/00474/AM16/	Lic.No/Date:0310798877 14.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:8/14/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
270	HQ File :01/82/050/01144/AM16/	RLA File :03/95/040/00343/AM16/	Lic.No/Date:0310798846 14.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:110/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
271	HQ File :01/82/050/01246/AM16/	RLA File :09/24/040/00305/AM16/	Lic.No/Date:0910062601 14.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:134/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
272	HQ File :01/82/050/01270/AM16/	RLA File :09/24/040/00273/AM16/	Lic.No/Date:0910062602 14.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:7/14/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
273	HQ File	RLA File	Lic.No/Date:0310798872	Defer

	:01/82/050/01143/AM16/	:03/95/040/00426/AM16/	14.09.2015	Date:07.04.2016
Decision : The Committee decided to call for copy of DML and Master Batch Formula from the firm and deferred the case.				

274	Case No.:74/14/82-ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01210/AM16/	RLA File :34/24/040/00120/AM16/	Lic.No/Date: 3410041510 15.09.2015	Defer Date: 07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

275	Case No.:15/14/82-ALC4/2015	Party Name: NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date: 20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01151/AM16/	RLA File :03/95/040/00360/AM16/	Lic.No/Date: 0310798909 15.09.2015	Defer Date: 07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

276	Case No.:77/14/82-ALC4/2015	Party Name: ALEMBIC PHARMACEUTICALS LTD	Meet No/Date: 20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01213/AM16/	RLA File :34/24/040/00164/AM16/	Lic.No/Date: 3410041519 16.09.2015	Defer Date: 07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

277	Case No.:100/14/82-ALC4/2015	Party Name: ORCH LABORATORIES INDIA PVT LTD	Meet No/Date: 20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/01236/AM16/	RLA File :09/24/040/00351/AM16/	Lic.No/Date: 0910062623 16.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/737/2015-PI(Norms) dated 07.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

278	Case No.:9/14/82-ALC4/2015	Party Name: PERFECT VITAMINS PVT.LTD.	Meet No/Date: 20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01145/AM16/	RLA File :03/95/040/00434/AM16/	Lic.No/Date: 0310798944 16.09.2015	Defer Date: 07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC.			
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279	Case No.: 98/14/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01234/AM16/	RLA File :09/24/040/00333/AM16/	Lic.No/Date:0910062625 16.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

280	Case No.: 124/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01260/AM16/	RLA File :09/24/040/00355/AM16/	Lic.No/Date:0910062622 16.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

281	Case No.: 35/16/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01355/AM16/	RLA File :03/94/040/00415/AM16/	Lic.No/Date:0310798977 21.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

282	Case No.: 34/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01354/AM16/	RLA File :03/94/040/00472/AM16/	Lic.No/Date:0310798979 21.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

283	Case No.: 71/14/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01207/AM16/	RLA File :09/24/040/00376/AM16/	Lic.No/Date:0910062633 21.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

284	Case No.:64/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01200/AM16/	RLA File :09/24/040/00375/AM16/	Lic.No/Date:0910062644 22.09.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide U.O.No.35011/239/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

285	Case No.:117/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

286	Case No.:118/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01254/AM16/	RLA File :04/24/040/00139/AM16/	Lic.No/Date:0410161045 22.09.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case			

287	Case No.:16/14/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01152/AM16/	RLA File :03/95/040/01072/AM15/	Lic.No/Date:0310798994 22.09.2015	Defer Date:
	Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/741/2015-PI(Norms) dated 19.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

288	Case No.:103/14/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01239/AM16/	RLA File :09/24/040/00362/AM16/	Lic.No/Date:0910062635 22.09.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the			

	firm in NC meeting No.14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case		
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289	Case No.:25/20/82-ALC4/2015	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01608/AM16/	RLA File :13/24/040/00027/AM16/	Lic.No/Date:1310047981 23.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

290	Case No.:106/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01242/AM16/	RLA File :09/24/040/00373/AM16/	Lic.No/Date:0910062649 23.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

291	Case No.:91/14/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01227/AM16/	RLA File :22/21/040/00029/AM16/	Lic.No/Date:2210015316 24.09.2015	Defer Date:07.04.2016:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

292	Case No.:5/20/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01588/AM16/	RLA File :03/94/040/00471/AM16/	Lic.No/Date:0310799047 24.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

293	Case No.:4/10/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00960/AM16/	RLA File :09/24/040/00385/AM16/	Lic.No/Date:0910062662 24.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/748/2015-PI(Norms) dated 03.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP			

	Vol.1. RA concerned may take necessary action as per decision of NC.
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294	Case No.:3/10/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00959/AM16/	RLA File :09/24/040/00378/AM16/	Lic.No/Date:0910062661 24.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/693/2015-PI(Norms) dated 02.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

295	Case No.:2/10/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/00958/AM16/	RLA File :09/24/040/00377/AM16/	Lic.No/Date:0910062660 24.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

296	Case No.:70/16/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01390/AM16/	RLA File :03/94/040/00505/AM16/	Lic.No/Date:0310799056 24.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/632/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

297	Case No.:86/14/82-ALC4/2015	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01222/AM16/	RLA File :35/24/040/00005/AM16/	Lic.No/Date:3510044794 25.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

298	Case No.:65/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01201/AM16/	RLA File :09/24/040/00291/AM16/	Lic.No/Date:0910062665 28.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

299	Case No.:8/16/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

300	Case No.:68/16/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01388/AM16/	RLA File :03/95/040/00454/AM16/	Lic.No/Date:0310799077 28.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

301	Case No.:79/14/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of AYUSH.			

302	Case No.:6/10/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/00962/AM16/	RLA File :09/24/040/00321/AM16/	Lic.No/Date:0910062670 30.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

303	Case No.:69/16/82-ALC4/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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			09.03.2016	
	HQ File :01/82/050/01389/AM16/	RLA File :03/95/040/00350/AM15/	Lic.No/Date:0310799113 30.09.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:33/16/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
304	HQ File :01/82/050/01353/AM16/	RLA File :03/94/040/00483/AM16/	Lic.No/Date:0310799128 01.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:55/16/82-ALC4/2015	Party Name:DORF- KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
305	HQ File :01/82/050/01375/AM16/	RLA File :03/94/040/00525/AM16/	Lic.No/Date:0310799188 05.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:43/16/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
306	HQ File :01/82/050/01363/AM16/	RLA File :03/94/040/00423/AM16/	Lic.No/Date:0310799184 05.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:10/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
307	HQ File :01/82/050/01330/AM16/	RLA File :09/24/040/00266/AM16/	Lic.No/Date:0910062673 05.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:65/16/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
308	HQ File :01/82/050/01385/AM16/	RLA File :03/95/040/00355/AM16/	Lic.No/Date:0310799215 06.10.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC.		
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309	Case No.: 67/16/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01387/AM16/	RLA File :03/95/040/00485/AM16/	Lic.No/Date:0310799241 06.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

310	Case No.: 126/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/01262/AM16/	RLA File :05/23/040/00285/AM16/	Lic.No/Date:0510395839 07.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/601/2015-PI(Norms) dated 22.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

311	Case No.: 7/10/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/00963/AM16/	RLA File :09/24/040/00384/AM16/	Lic.No/Date:0910062684 07.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/133/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

312	Case No.: 6/16/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01326/AM16/	RLA File :09/24/040/00404/AM16/	Lic.No/Date:0910062686 07.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

313	Case No.: 45/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
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	HQ File :01/82/050/01365/AM16/	RLA File :03/94/040/00529/AM16/	Lic.No/Date:0310799266 07.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:25/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
314	HQ File :01/82/050/01345/AM16/	RLA File :09/24/040/00347/AM16/	Lic.No/Date:0910062681 07.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:64/16/82-ALC4/2015	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
315	HQ File :01/82/050/01384/AM16/	RLA File :03/95/040/00493/AM16/	Lic.No/Date:0310799254 07.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/10/2013-Ch-II dated 16.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:139/14/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
316	HQ File :01/82/050/01275/AM16/	RLA File :34/24/040/00178/AM16/	Lic.No/Date:3410041581 08.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:126/16/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
317	HQ File :01/82/050/01446/AM16/	RLA File :03/95/040/00445/AM16/	Lic.No/Date:0310799287 08.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:61/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
318	HQ File	RLA File	Lic.No/Date:0310799284	Defer

	:01/82/050/01381/AM16/	:03/95/040/00483/AM16/	08.10.2015	Date:07.04.2016
Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide letter O.M.No.35011/337/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.				

	Case No.:62/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
319	HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

	Case No.:17/16/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
320	HQ File :01/82/050/01337/AM16/	RLA File :09/24/040/00402/AM16/	Lic.No/Date:0910062693 08.10.2015	Defer Date:07.04.2016
Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide letter O.M.No.35011/487/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.				

	Case No.:23/16/82-ALC4/2015	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
321	HQ File :01/82/050/01343/AM16/	RLA File :09/24/040/00359/AM16/	Lic.No/Date:0910062695 09.10.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
322	HQ File :01/82/050/01300/AM16/	RLA File :10/24/040/00049/AM16/	Lic.No/Date:1010059293 12.10.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:82/16/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
323				

	HQ File :01/82/050/01402/AM16/	RLA File :22/24/040/00048/AM16/	Lic.No/Date:2210015329 12.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to again send a copy of application to DOP.			

	Case No.:38/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
324	HQ File :01/82/050/01358/AM16/	RLA File :03/94/040/00536/AM16/	Lic.No/Date:0310799342 12.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:140/14/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
325	HQ File :01/82/050/01276/AM16/	RLA File :34/24/040/00175/AM16/	Lic.No/Date:3410041586 12.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:63/16/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
326	HQ File :01/82/050/01383/AM16/	RLA File :03/95/040/00387/AM16/	Lic.No/Date:0310799377 13.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/741/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:76/16/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
327	HQ File :01/82/050/01396/AM16/	RLA File :03/95/040/00357/AM16/	Lic.No/Date:0310799376 13.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/741/2015-PI(Norms) dated 19.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

328	Case No.:144/14/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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			09.03.2016	
	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date:07.04.2016
Decision : The Committee based on the written comments forwarded by the D/o C&PC forwarded vide U.O.No.14010/2/2014-Ch-II dated 23.2.2016, uploaded along with these minutes decided to call for information from the firm and deferred the case.				

	Case No.:58/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
329	HQ File :01/82/050/01378/AM16/	RLA File :03/94/040/00497/AM16/	Lic.No/Date:0310799433 14.10.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:132/14/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
330	HQ File :01/82/050/01268/AM16/	RLA File :34/24/040/00180/AM16/	Lic.No/Date:3410041592 14.10.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

	Case No.:24/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
331	HQ File :01/82/050/01344/AM16/	RLA File :09/24/040/00380/AM16/	Lic.No/Date:0910062727 14.10.2015	Defer Date:09.03.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

	Case No.:60/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
332	HQ File :01/82/050/01380/AM16/	RLA File :03/94/040/00486/AM16/	Lic.No/Date:0310799460 15.10.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

333	Case No.:92/16/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
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	HQ File :01/82/050/01412/AM16/	RLA File :34/24/040/00185/AM16/	Lic.No/Date:3410041600 15.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:57/16/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
334	HQ File :01/82/050/01377/AM16/	RLA File :03/94/040/00470/AM16/	Lic.No/Date:0310799489 16.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:158/14/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Deffered and Re-indexed
335	HQ File :01/82/050/01294/AM16/	RLA File :05/23/040/00305/AM16/	Lic.No/Date:0510395945 16.10.2015	Defer Date:09.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:77/16/82-ALC4/2015	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
336	HQ File :01/82/050/01397/AM16/	RLA File :03/95/040/00481/AM16/	Lic.No/Date:0310799561 20.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:26/16/82-ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
337	HQ File :01/82/050/01346/AM16/	RLA File :09/24/040/00370/AM16/	Lic.No/Date:0910062746 20.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:11/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:20/82- ALC4/2015 09.03.2016	Status:Case Deferred
338	HQ File :01/82/050/01331/AM16/	RLA File :09/24/040/00425/AM16/	Lic.No/Date:0910062758 20.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

339	Case No.:156/14/82-ALC4/2015	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01292/AM16/	RLA File :04/24/040/00158/AM16/	Lic.No/Date:0410161133 20.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

340	Case No.:27/16/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01347/AM16/	RLA File :09/24/040/00420/AM16/	Lic.No/Date:0910062753 20.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

341	Case No.:72/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01392/AM16/	RLA File :03/95/040/00102/AM16/	Lic.No/Date:0310799579 21.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

342	Case No.:73/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01393/AM16/	RLA File :03/95/040/00087/AM16/	Lic.No/Date:0310799578 21.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

343	Case No.:85/16/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01405/AM16/	RLA File :22/24/040/00046/AM16/	Lic.No/Date:2210015335 23.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/429/2015-PI(Norms) dated 18.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

344	Case No.:29/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01349/AM16/	RLA File :09/24/040/00379/AM16/	Lic.No/Date:0910062768 23.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

345	Case No.:30/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01350/AM16/	RLA File :09/24/040/00383/AM16/	Lic.No/Date:0910062767 23.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

346	Case No.:129/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

347	Case No.:161/14/82-ALC4/2015	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01297/AM16/	RLA File :03/94/040/01226/AM15/	Lic.No/Date:0310799680 26.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

348	Case No.:78/16/82-ALC4/2015	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01398/AM16/	RLA File :03/95/040/00777/AM15/	Lic.No/Date:0310799666 26.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

349	Case No.:53/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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			09.03.2016	
	HQ File :01/82/050/01636/AM16/	RLA File :03/95/040/00529/AM16/	Lic.No/Date:0310799675 26.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

350	Case No.:93/16/82-ALC4/2015	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01413/AM16/	RLA File :34/24/040/00196/AM16/	Lic.No/Date:3410041626 28.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

351	Case No.:31/16/82-ALC4/2015	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01351/AM16/	RLA File :09/24/040/00423/AM16/	Lic.No/Date:0910062790 28.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

352	Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

353	Case No.:86/16/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01406/AM16/	RLA File :22/24/040/00056/AM16/	Lic.No/Date:2210015337 28.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

354	Case No.:75/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01395/AM16/	RLA File :03/95/040/00525/AM16/	Lic.No/Date:0310799704 28.10.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC.
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	Case No.:9/20/82-ALC4/2015	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
355	HQ File :01/82/050/01592/AM16/	RLA File :08/24/040/00237/AM16/	Lic.No/Date:0810136380 28.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:134/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
356	HQ File :01/82/050/01454/AM16/	RLA File :09/24/040/00453/AM16/	Lic.No/Date:0910062796 29.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/557/2015-PI(Norms) dated 22.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:145/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
357	HQ File :01/82/050/01281/AM16/	RLA File :05/24/040/00250/AM16/	Lic.No/Date:0510396054 29.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 18.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:151/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
358	HQ File :01/82/050/01287/AM16/	RLA File :05/24/040/00308/AM16/	Lic.No/Date:0510396056 29.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 18.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

359	Case No.:10/18/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01475/AM16/	RLA File :05/24/040/00295/AM16/	Lic.No/Date:0510396055 29.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 18.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

360	Case No.:47/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01367/AM16/	RLA File :03/95/040/00526/AM16/	Lic.No/Date:0310799853 29.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

361	Case No.:136/14/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

362	Case No.:48/16/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01368/AM16/	RLA File :03/95/040/00549/AM16/	Lic.No/Date:0310799873 30.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

363	Case No.:117/16/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01437/AM16/	RLA File :05/24/040/00255/AM16/	Lic.No/Date:0510396073 30.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 18.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

364	Case No.:87/16/82-ALC4/2015	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01407/AM16/	RLA File :22/24/040/00020/AM16/	Lic.No/Date:2210015341 30.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

365	Case No.:159/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01295/AM16/	RLA File :05/24/040/00343/AM16/	Lic.No/Date:0510396075 30.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

366	Case No.:118/16/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01438/AM16/	RLA File :05/24/040/00345/AM16/	Lic.No/Date:0510396076 30.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP..			

367	Case No.:84/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01404/AM16/	RLA File :22/24/040/00055/AM16/	Lic.No/Date:2210015339 30.10.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

368	Case No.:51/20/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01634/AM16/	RLA File :03/94/040/00591/AM16/	Lic.No/Date:0310799950 02.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/739/2015-PI(Norms) dated 23.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

369	Case No.:7/20/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01590/AM16/	RLA File :03/94/040/00552/AM16/	Lic.No/Date:0310799930 02.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

370	Case No.:112/16/82-ALC4/2015	Party Name:BELCO PHARMA	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01432/AM16/	RLA File :05/23/040/00273/AM16/	Lic.No/Date:0510396205 03.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

371	Case No.:107/16/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01427/AM16/	RLA File :05/23/040/00326/AM16/	Lic.No/Date:0510396204 03.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

372	Case No.:19/16/82-ALC4/2015	Party Name:MEDICLONE BIO-TECH PRIVATE LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01339/AM16/	RLA File :04/24/040/00181/AM16/	Lic.No/Date:0410161279 04.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

373	Case No.:90/16/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01410/AM16/	RLA File :34/24/040/00207/AM16/	Lic.No/Date:3410041662 05.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

374	Case No.:108/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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			09.03.2016	
	HQ File :01/82/050/01428/AM16/	RLA File :05/23/040/00330/AM16/	Lic.No/Date:0510396254 05.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:88/16/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
375	HQ File :01/82/050/01408/AM16/	RLA File :34/24/040/00202/AM16/	Lic.No/Date:3410041663 05.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:49/16/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
376	HQ File :01/82/050/01369/AM16/	RLA File :03/95/040/00500/AM16/	Lic.No/Date:0310800048 05.11.2015	Defer Date:07.04.2016
	Decision The Committee decided to defer the case for want of comments of DoP.			

	Case No.:52/16/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
377	HQ File :01/82/050/01372/AM16/	RLA File :03/95/040/00555/AM16/	Lic.No/Date:0310800046 05.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:37/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
378	HQ File :01/82/050/01357/AM16/	RLA File :03/94/040/00561/AM16/	Lic.No/Date:0310800114 06.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:53/16/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
379	HQ File :01/82/050/01373/AM16/	RLA File :03/95/040/00540/AM16/	Lic.No/Date:0310800090 06.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of			

	DCPC.
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380	Case No.:89/16/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

381	Case No.:2/16/82-ALC4/2015	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01322/AM16/	RLA File :04/24/040/00175/AM16/	Lic.No/Date:0410161296 09.11.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

382	Case No.:18/16/82-ALC4/2015	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01338/AM16/	RLA File :04/24/040/00172/AM16/	Lic.No/Date:0410161300 12.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

383	Case No.:110/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01430/AM16/	RLA File :05/23/040/00329/AM16/	Lic.No/Date:0510396325 13.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

384	Case No.:106/16/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01426/AM16/	RLA File :05/24/040/00384/AM16/	Lic.No/Date:0510396340 16.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

385	Case No.:114/16/82-ALC4/2015	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01434/AM16/	RLA File :50/24/040/00017/AM16/	Lic.No/Date:5010002240 16.11.2015	Defer Date:07.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

386	Case No.:56/20/82-ALC4/2015	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01639/AM16/	RLA File :03/95/040/00596/AM16/	Lic.No/Date:0310800275 17.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/656/2015-PI(Norms) dated 21.01.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

387	Case No.:100/16/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01420/AM16/	RLA File :05/24/040/00212/AM16/	Lic.No/Date:0510396349 17.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 18.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

388	Case No.:52/20/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01635/AM16/	RLA File :03/95/040/00551/AM16/	Lic.No/Date:0310800331 19.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

389	Case No.:104/16/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01424/AM16/	RLA File :05/23/040/00339/AM16/	Lic.No/Date:0510396384 20.11.2015	Defer Date:07.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o			

	forwarded vide U.O.No.14010/38/2011-Ch-II dated 23.2.2016, uploaded along with these minutes decided to call for information from the firm and deferred the case.
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	Case No.:4/20/82-ALC4/2015	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
390	HQ File :01/82/050/01587/AM16/	RLA File :03/94/040/00656/AM16/	Lic.No/Date:0310800363 23.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:103/16/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
391	HQ File :01/82/050/01423/AM16/	RLA File :05/23/040/00337/AM16/	Lic.No/Date:0510396395 23.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:2/20/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
392	HQ File :01/82/050/01585/AM16/	RLA File :05/24/040/00400/AM16/	Lic.No/Date:0510396400 23.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:79/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
393	HQ File :01/82/050/01399/AM16/	RLA File :22/24/040/00074/AM16/	Lic.No/Date:2210015349 23.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:81/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
394	HQ File :01/82/050/01401/AM16/	RLA File :22/24/040/00075/AM16/	Lic.No/Date:2210015348 23.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

395	Case No.:105/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01425/AM16/	RLA File :05/23/040/00356/AM16/	Lic.No/Date:0510396410 24.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

396	Case No.:32/16/82-ALC4/2015	Party Name:INTERMED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01352/AM16/	RLA File :04/24/040/00177/AM16/	Lic.No/Date:0410161343 26.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

397	Case No.:171/14/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01307/AM16/	RLA File :03/94/040/00533/AM16/	Lic.No/Date:0310800496 30.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.01/82 dated 10.04.2014, uploaded at the end of these minutes or as applied by the firm, whichever is less, under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

398	Case No.:57/20/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01640/AM16/	RLA File :03/95/040/00628/AM16/	Lic.No/Date:0310800470 30.11.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

399	Case No.:58/20/82-ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01641/AM16/	RLA File :03/95/040/00182/AM15/	Lic.No/Date:0310800550 01.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

400	Case No.:90/20/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY	Meet No/Date:20/82-ALC4/2015	Status:Case Deferred
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		PEARL ORGANICS LTD)	09.03.2016	
	HQ File :01/82/050/01673/AM16/	RLA File :03/95/040/00629/AM16/	Lic.No/Date:0310800552 01.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:3/20/82-ALC4/2015	Party Name:DSM SINOCEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
401	HQ File :01/82/050/01586/AM16/	RLA File :22/24/040/00062/AM16/	Lic.No/Date:2210015358 02.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:33/20/82-ALC4/2015	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
402	HQ File :01/82/050/01616/AM16/	RLA File :03/94/040/00532/AM16/	Lic.No/Date:0310800597 02.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:88/20/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
403	HQ File :01/82/050/01671/AM16/	RLA File :03/95/040/00452/AM16/	Lic.No/Date:0310800578 02.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to send a copy of application to DOP.			

	Case No.:54/20/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
404	HQ File :01/82/050/01637/AM16/	RLA File :03/95/040/00631/AM16/	Lic.No/Date:0310800619 03.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

405	Case No.:112/20/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
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	HQ File :01/82/050/01695/AM16/	RLA File :03/95/040/00646/AM16/	Lic.No/Date:0310800620 03.12.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

	Case No.:89/20/82-ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
406	HQ File :01/82/050/01672/AM16/	RLA File :03/95/040/00524/AM16/	Lic.No/Date:0310800661 04.12.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:86/20/82-ALC4/2015	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
407	HQ File :01/82/050/01669/AM16/	RLA File :03/95/040/00494/AM16/	Lic.No/Date:0310800662 04.12.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:62/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
408	HQ File :01/82/050/01645/AM16/	RLA File :03/95/040/00522/AM16/	Lic.No/Date:0310800711 07.12.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

	Case No.:87/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
409	HQ File :01/82/050/01670/AM16/	RLA File :03/95/040/00605/AM16/	Lic.No/Date:0310800715 07.12.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

	Case No.:35/20/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
410	HQ File :01/82/050/01618/AM16/	RLA File :03/94/040/00480/AM16/	Lic.No/Date:0310800769 08.12.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC			
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411	Case No.: 127/16/82-ALC4/2015	Party Name:BLUELINE FOODS (INDIA) PVT.LTD,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01447/AM16/	RLA File :07/24/040/00267/AM16/	Lic.No/Date:0710109146 08.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

412	Case No.: 34/20/82-ALC4/2015	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01617/AM16/	RLA File :03/94/040/00682/AM16/	Lic.No/Date:0310800771 08.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

413	Case No.: 85/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01668/AM16/	RLA File :03/95/040/00201/AM16/	Lic.No/Date:0310800751 08.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

414	Case No.: 109/20/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01692/AM16/	RLA File :09/24/040/00505/AM16/	Lic.No/Date:0910062944 08.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

415	Case No.: 6/20/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/01589/AM16/	RLA File :34/24/040/00224/AM16/	Lic.No/Date:3410041719 09.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/544/2015-PI(Norms) dated December 2015 , uploaded along with			

	these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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416	Case No.:36/20/82-ALC4/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01619/AM16/	RLA File :03/94/040/00651/AM16/	Lic.No/Date:0310800833 09.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

417	Case No.:60/20/82-ALC4/2015	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01643/AM16/	RLA File :03/95/040/00644/AM16/	Lic.No/Date:0310800819 09.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/277/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

418	Case No.:61/20/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01644/AM16/	RLA File :03/95/040/00683/AM16/	Lic.No/Date:0310800825 09.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

419	Case No.:67/20/82-ALC4/2015	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01650/AM16/	RLA File :03/95/040/00054/AM16/	Lic.No/Date:0310800865 10.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

420	Case No.:108/20/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01691/AM16/	RLA File :09/24/040/00506/AM16/	Lic.No/Date:0910062961 10.12.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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421	Case No.: 59/20/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01642/AM16/	RLA File :03/95/040/00593/AM16/	Lic.No/Date:0310800879 10.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

422	Case No.: 68/20/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01651/AM16/	RLA File :03/95/040/00684/AM16/	Lic.No/Date:0310800864 10.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

423	Case No.: 110/20/82-ALC4/2015	Party Name:PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01693/AM16/	RLA File :56/24/040/00040/AM16/	Lic.No/Date:5610004767 10.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

424	Case No.: 70/20/82-ALC4/2015	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01653/AM16/	RLA File :03/95/040/00598/AM16/	Lic.No/Date:0310800862 10.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

425	Case No.: 37/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Approved
	HQ File :01/82/050/01620/AM16/	RLA File :03/94/040/00511/AM16/	Lic.No/Date:0310800898 11.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm, whichever is less, under para 4.07 of HBP Vol.1. RA c			

	concerned may take necessary action as per decision of NC.
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426	Case No.:39/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01622/AM16/	RLA File :03/94/040/00088/AM16/	Lic.No/Date:0310800889 11.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

427	Case No.:40/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01623/AM16/	RLA File :03/94/040/00049/AM16/	Lic.No/Date:0310800887 11.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm, whichever is less, under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

428	Case No.:41/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01624/AM16/	RLA File :03/94/040/00648/AM16/	Lic.No/Date:0310800905 11.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

429	Case No.:66/20/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01649/AM16/	RLA File :03/95/040/00633/AM16/	Lic.No/Date:0310800935 11.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

430	Case No.:38/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01621/AM16/	RLA File :03/94/040/00330/AM16/	Lic.No/Date:0310800998 14.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm, whichever is less, under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

431	Case No.:43/20/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01626/AM16/	RLA File :03/94/040/00382/AM16/	Lic.No/Date:0310800999 14.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm, whichever is less, under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

432	Case No.:45/20/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01628/AM16/	RLA File :03/94/040/00736/AM16/	Lic.No/Date:0310800992 14.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

433	Case No.:63/20/82-ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01646/AM16/	RLA File :03/95/040/00673/AM16/	Lic.No/Date:0310800977 14.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

434	Case No.:24/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01607/AM16/	RLA File :03/95/040/00088/AM16/	Lic.No/Date:0310800991 14.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

435	Case No.:69/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01652/AM16/	RLA File :03/95/040/00661/AM16/	Lic.No/Date:0310800980 14.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

436	Case No.:50/20/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01633/AM16/	RLA File :03/94/040/00742/AM16/	Lic.No/Date:0310801025 15.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/739/2015-PI(Norms) dated 23.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

437	Case No.:64/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01647/AM16/	RLA File :03/95/040/00702/AM16/	Lic.No/Date:0310801034 15.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

438	Case No.:65/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01648/AM16/	RLA File :03/95/040/00703/AM16/	Lic.No/Date:0310801051 15.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

439	Case No.:49/20/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01632/AM16/	RLA File :03/94/040/00714/AM16/	Lic.No/Date:0310801093 16.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

440	Case No.:44/20/82-ALC4/2015	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01627/AM16/	RLA File :03/94/040/00720/AM16/	Lic.No/Date:0310801132 16.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

441	Case No.:74/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01657/AM16/	RLA File :03/94/040/00684/AM16/	Lic.No/Date:0310801092 16.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

442	Case No.:75/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01658/AM16/	RLA File :03/94/040/00695/AM16/	Lic.No/Date:0310801091 16.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

443	Case No.:46/20/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01629/AM16/	RLA File :03/94/040/00692/AM16/	Lic.No/Date:0310801111 16.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

444	Case No.:120/20/82-ALC4/2015	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01703/AM16/	RLA File :09/24/040/00524/AM16/	Lic.No/Date:0910062974 16.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

445	Case No.:23/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01606/AM16/	RLA File :03/95/040/00697/AM16/	Lic.No/Date:0310801116 16.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

446	Case No.:8/20/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
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	HQ File :01/82/050/01591/AM16/	RLA File :05/24/040/00427/AM16/	Lic.No/Date:0510396637 16.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:135/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
447	HQ File :01/82/050/01455/AM16/	RLA File :09/24/040/00534/AM16/	Lic.No/Date:0910062981 17.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:136/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
448	HQ File :01/82/050/01456/AM16/	RLA File :09/24/040/00533/AM16/	Lic.No/Date:0910062980 17.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:73/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
449	HQ File :01/82/050/01656/AM16/	RLA File :03/94/040/00697/AM16/	Lic.No/Date:0310801217 18.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:14/20/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
450	HQ File :01/82/050/01597/AM16/	RLA File :03/94/040/00728/AM16/	Lic.No/Date:0310801252 21.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:15/20/82-ALC4/2015	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
451	HQ File :01/82/050/01598/AM16/	RLA File :03/94/040/00721/AM16/	Lic.No/Date:0310801298 22.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

452	Case No.:19/20/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01602/AM16/	RLA File :03/95/040/00009/AM16/	Lic.No/Date:0310801275 22.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

453	Case No.:20/20/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01603/AM16/	RLA File :03/95/040/00267/AM16/	Lic.No/Date:0310801273 22.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

454	Case No.:111/20/82-ALC4/2015	Party Name:PARENTAL DRUGS INDIA LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01694/AM16/	RLA File :56/24/040/00045/AM16/	Lic.No/Date:5610004780 22.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

455	Case No.:130/16/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01450/AM16/	RLA File :09/24/040/00575/AM16/	Lic.No/Date:0910063030 23.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/246/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

456	Case No.:48/20/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01631/AM16/	RLA File :03/94/040/00683/AM16/	Lic.No/Date:0310801362 28.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

457	Case No.:13/20/82-ALC4/2015	Party Name:ANUH PHARMA LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01596/AM16/	RLA File :03/94/040/00746/AM16/	Lic.No/Date:0310801343 28.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/566/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

458	Case No.:17/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01600/AM16/	RLA File :03/94/040/00767/AM16/	Lic.No/Date:0310801358 28.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

459	Case No.:18/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01601/AM16/	RLA File :03/94/040/00781/AM16/	Lic.No/Date:0310801341 28.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

460	Case No.:71/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01654/AM16/	RLA File :03/94/040/00698/AM16/	Lic.No/Date:0310801355 28.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

461	Case No.:72/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01655/AM16/	RLA File :03/94/040/00768/AM16/	Lic.No/Date:0310801340 28.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

462	Case No.:16/20/82-	Party Name:FINE	Meet No/Date:20/82-	Status:Case
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	ALC4/2015	ORGANIC INDUSTRIES PVT. LTD.	ALC4/2015 09.03.2016	Deferred
	HQ File :01/82/050/01599/AM16/	RLA File :03/94/040/00780/AM16/	Lic.No/Date:0310801349 28.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:131/16/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
463	HQ File :01/82/050/01451/AM16/	RLA File :09/24/040/00578/AM16/	Lic.No/Date:0910063038 28.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:102/20/82-ALC4/2015	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
464	HQ File :01/82/050/01685/AM16/	RLA File :34/24/040/00243/AM16/	Lic.No/Date:3410041764 29.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:80/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
465	HQ File :01/82/050/01663/AM16/	RLA File :03/95/040/00736/AM16/	Lic.No/Date:0310801389 29.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:81/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
466	HQ File :01/82/050/01664/AM16/	RLA File :03/95/040/00735/AM16/	Lic.No/Date:0310801388 29.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:22/20/82-ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
467	HQ File	RLA File	Lic.No/Date:0310801409	Defer

	:01/82/050/01605/AM16/	:03/95/040/00738/AM16/	30.12.2015	Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

468	Case No.:84/20/82-ALC4/2015	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01667/AM16/	RLA File :03/95/040/00730/AM16/	Lic.No/Date:0310801411 30.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

469	Case No.:94/20/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01677/AM16/	RLA File :05/24/040/00441/AM16/	Lic.No/Date:0510397105 30.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/412/2014-PI(Norms) dated 21.1.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

470	Case No.:116/20/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01699/AM16/	RLA File :05/24/040/00463/AM16/	Lic.No/Date:0510397108 30.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

471	Case No.:117/20/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01700/AM16/	RLA File :05/24/040/00462/AM16/	Lic.No/Date:0510397106 30.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

472	Case No.:47/20/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310801428	Defer

	:01/82/050/01630/AM16/	:03/94/040/00792/AM16/	31.12.2015	Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

	Case No.:92/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
473	HQ File :01/82/050/01675/AM16/	RLA File :03/94/040/00696/AM16/	Lic.No/Date:0310801442 31.12.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:98/20/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
474	HQ File :01/82/050/01681/AM16/	RLA File :05/23/040/00338/AM16/	Lic.No/Date:0510397164 31.12.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:28/20/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
475	HQ File :01/82/050/01611/AM16/	RLA File :03/94/040/00799/AM16/	Lic.No/Date:0310801430 31.12.2015	Defer Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:100/20/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
476	HQ File :01/82/050/01683/AM16/	RLA File :05/23/040/00402/AM16/	Lic.No/Date:0510397159 31.12.2015	Defer Date:
Decision : The Committee decided to ratify norms as per SION A-412 or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:99/20/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
477	HQ File :01/82/050/01682/AM16/	RLA File :05/23/040/00389/AM16/	Lic.No/Date:0510397158 31.12.2015	Defer Date:07.04.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC.			
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478	Case No.: 101/20/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01684/AM16/	RLA File :34/24/040/00226/AM16/	Lic.No/Date:3410041775 31.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

479	Case No.: 119/20/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01702/AM16/	RLA File :09/24/040/00582/AM16/	Lic.No/Date:0910063066 31.12.2015	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

480	Case No.: 77/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01660/AM16/	RLA File :03/94/040/00788/AM16/	Lic.No/Date:0310801491 01.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

481	Case No.: 91/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01674/AM16/	RLA File :03/94/040/00789/AM16/	Lic.No/Date:0310801492 01.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

482	Case No.: 118/20/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01701/AM16/	RLA File :34/24/040/00256/AM16/	Lic.No/Date:3410041779 04.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

483	Case No.:104/20/82-ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 20/82- ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01687/AM16/	RLA File :34/24/040/00253/AM16/	Lic.No/Date: 3410041778 04.01.2016	Defer Date: 07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

484	Case No.:27/20/82-ALC4/2015	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 20/82- ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01610/AM16/	RLA File :03/94/040/00800/AM16/	Lic.No/Date: 0310801515 04.01.2016	Defer Date: 07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

485	Case No.:82/20/82-ALC4/2015	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 20/82- ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01665/AM16/	RLA File :03/95/040/00750/AM16/	Lic.No/Date: 0310801522 04.01.2016	Defer Date: 07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

486	Case No.:83/20/82-ALC4/2015	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 20/82- ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01666/AM16/	RLA File :03/95/040/00749/AM16/	Lic.No/Date: 0310801521 04.01.2016	Defer Date: 07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

487	Case No.:105/20/82-ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 20/82- ALC4/2015 09.03.2016	Status: Case Deferred
	HQ File :01/82/050/01688/AM16/	RLA File :34/24/040/00252/AM16/	Lic.No/Date: 3410041782 05.01.2016	Defer Date: 07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

488	Case No.:31/20/82-ALC4/2015	Party Name: CTX LIFESCIENCES PVT LTD,	Meet No/Date: 20/82- ALC4/2015 09.03.2016	Status: Case Deferred
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	HQ File :01/82/050/01614/AM16/	RLA File :03/94/040/00699/AM16/	Lic.No/Date:0310801560 05.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:32/20/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
489	HQ File :01/82/050/01615/AM16/	RLA File :03/94/040/00815/AM16/	Lic.No/Date:0310801571 05.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:78/20/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
490	HQ File :01/82/050/01661/AM16/	RLA File :03/95/040/00652/AM16/	Lic.No/Date:0310801554 05.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:26/20/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
491	HQ File :01/82/050/01609/AM16/	RLA File :03/94/040/00802/AM16/	Lic.No/Date:0310801601 06.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:93/20/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
492	HQ File :01/82/050/01676/AM16/	RLA File :08/24/040/00329/AM16/	Lic.No/Date:0810136966 06.01.2016	Defer Date: 26.04.2016
	Decision : : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:29/20/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
493	HQ File	RLA File	Lic.No/Date:0310801603	Defer

	:01/82/050/01612/AM16/	:03/94/040/00814/AM16/	06.01.2016	Date:07.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

494	Case No.:30/20/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01613/AM16/	RLA File :03/94/040/00817/AM16/	Lic.No/Date:0310801604 06.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

495	Case No.:76/20/82-ALC4/2015	Party Name:AIMS IMPEX PVT. LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01659/AM16/	RLA File :03/94/040/00790/AM16/	Lic.No/Date:0310801644 07.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

496	Case No.:42/20/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01625/AM16/	RLA File :03/94/040/00816/AM16/	Lic.No/Date:0310801629 07.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

497	Case No.:103/20/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01686/AM16/	RLA File :05/23/040/00404/AM16/	Lic.No/Date:0510397232 07.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

498	Case No.:95/20/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01678/AM16/	RLA File :05/24/040/00499/AM16/	Lic.No/Date:0510397256 08.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of			

	DoP.
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499	Case No.:79/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01662/AM16/	RLA File :03/95/040/00765/AM16/	Lic.No/Date:0310801655 08.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

500	Case No.:21/20/82-ALC4/2015	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01604/AM16/	RLA File :03/95/040/00762/AM16/	Lic.No/Date:0310801691 11.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

501	Case No.:122/20/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01705/AM16/	RLA File :22/24/040/00098/AM16/	Lic.No/Date:2210015400 15.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/429/2015-PI(Norms) dated 10.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

502	Case No.:114/20/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01697/AM16/	RLA File :34/24/040/00263/AM16/	Lic.No/Date:3410041814 19.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

503	Case No.:113/20/82-ALC4/2015	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01696/AM16/	RLA File :34/24/040/00177/AM16/	Lic.No/Date:3410041821 19.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

504	Case No.:106/20/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01689/AM16/	RLA File :05/24/040/00515/AM16/	Lic.No/Date:0510397367 20.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

505	Case No.:107/20/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01690/AM16/	RLA File :05/24/040/00516/AM16/	Lic.No/Date:0510397366 20.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/453/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

506	Case No.:115/20/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01698/AM16/	RLA File :34/24/040/00268/AM16/	Lic.No/Date:3410041823 21.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

507	Case No.:121/20/82-ALC4/2015	Party Name:MERCK LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01704/AM16/	RLA File :03/95/040/00769/AM16/	Lic.No/Date:0310801942 21.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/677/2015-PI(Norms) dated 23.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

508	Case No.:1/18/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01466/AM16/	RLA File :09/24/040/00615/AM16/	Lic.No/Date:0910063156 22.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the			

	recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/246/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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509	Case No.:2/18/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01467/AM16/	RLA File :09/24/040/00617/AM16/	Lic.No/Date:0910063157 22.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

510	Case No.:97/20/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01680/AM16/	RLA File :05/24/040/00522/AM16/	Lic.No/Date:0510397405 22.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

511	Case No.:96/20/82-ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
	HQ File :01/82/050/01679/AM16/	RLA File :02/24/040/00178/AM16/	Lic.No/Date:0210206458 22.01.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

512	Case No.:3/18/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01468/AM16/	RLA File :09/24/040/00631/AM16/	Lic.No/Date:0910063171 27.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/765/2015-PI(Norms) dated 03.03.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

513	Case No.:14/18/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Approved
	HQ File :01/82/050/01479/AM16/	RLA File :09/24/040/00624/AM16/	Lic.No/Date:0910063184 28.01.2016	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/736/2015-PI(Norms) dated 23.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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	Case No.:1/20/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2015 09.03.2016	Status:Case Deferred
514	HQ File :01/82/050/01584/AM16/	RLA File :09/24/040/00689/AM16/	Lic.No/Date:0910063311 22.02.2016	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

Manual Agenda of NC Meeting No. 20/82/2015 held on 09.03.2016

Case No. B- 01 M.No.20/AM-16 Date 09.03.2016	M/s. Lake Chemicals Pvt. Ltd. File No. 01/82/050/0036/AM 14 File No.07/24/040/00003/AM14 Adv Auth No. 0710094921 dated 18.04.2013
Decision: The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.26/82 dated 28.09.2010, uploaded at the end of these minutes or as applied by the firm, whichever is less, under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

Case No. B- 02 M.No.20/AM-16 Date 09.03.2016	M/s. Ashish Life Science Pvt. Ltd. File No. 01/82/050/881/AM 13/DES-III File No.03/94/040/0378/AM13 Adv Auth No0310709108 dated 14.09.2012
The Committee considered this case for ratification of norms under Para 4.07 of HBP. The Committee decided to send a complete set of application to DoP and deferred the case.	

F. No.35011/694/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

20
Sl. No. 50

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s **Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/824/AM-16/DES-3/1014 dated the 27/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Pentaprazole Sodium Sesquihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Maltol	0.728kg
2.	Acetone	1.00kg
3.	Toluene	1.84kg
4.	Methanol	1.56kg
5.	Methylene chloride	3.48kg
6.	N,N-diisopropyl ether	5.96kg

7.2,5 - Difluoromethoxy - 2 - Methyl - 1H - Benzimidazole - 0.80 kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sent on
8/3/16
Grim

Udyog Bhawan, New Delhi
Dated: 19 February, 2016

Office Memorandum

Subject: Fixation of norms under para 4.7 of Hand Book of Procedures (V.I.I) 2009-14 Case of M/s. Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT D.O. No: 0132/50-20/MAL-20 DE-4444 dated the 6/7/16 vide which application from M/s. Ind-Swift Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Clarithromycin Granules 42% (suspension grade). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

No.	Export Item	Norms Recommended for 1kg Export
1.	Clarithromycin	0.4242kg
2.	Carbopol	0.30kg
3.	HPMC Phthalate	0.30kg

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SI. No. 86, 501

F. No.35011/429/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 February, 2016

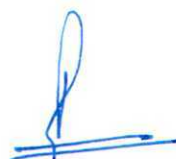
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/854/AM-16/DES-3/854 dated the 3/3/15 vide which application from M/s. Ind-Swift Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Atorvastatin Calcium. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Methyl Isobutylryl Acetate	1.423kg
2.	Beta Alanine	0.100kg
3.	Sodium Meta Bisulphite	0.030kg
4.	Para Fluoro Benzaldehyde	0.566kg
5.	Isopropyl Alcohol	5.60kg
6.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262kg
7.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate	0.708kg
8.	Tert. Butyl Methyl Ether	2.78kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/660/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 12 February, 2016

S.No- 132, 158

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Porus Labs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/871/AM-16/DES-3/900 dated the 8/9/15 vide which application from M/s Porus Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of SMKT:(S)-1-{{{{1-3-[2(E)-(7-chloro2quinolinyl)ethenyl]Phenyl}}}-3[2-(1-hydroxy-1-methyl ethyl) Phenyl]-1-propanol. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

We may therefore inform DGFT that both import and export products are one and the same chemical compounds and the firm has not given COA of imported item from foreign supplier and the export product to show that some manufacturing activity is involved.

NC may take a final view.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade.
Department of Commerce.
(Shri M.V. Singh, FTDO).
Udyog Bhawan, New Delhi

F. No.35011/746/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

133 + 260

S/A/131

Udyog Bhawan, New Delhi,
Dated: 7 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/1283/AM-16/DES-3/1329 dated the 18/12/15 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(2S,5R)-5-fluorocytosine-1-YL-[1,3]-oxathiolane-2-carboxylic acid menthyl ester (FCE)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Glyoxalic acid 50%	0.68kg
2	Cyclohexane	1.227kg
3	2,5-dihydroxy-1,4-dithiane	0.28kg
4	5-fluoro cytosine	0.50kg
5	Methylene chloride	3.671kg
6	HMDS	0.53kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/673/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S/No. 135

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Optimus Drugs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/834/AM-16/DES-3/935 dated the 9/9/15 vide which application from M/s. Optimus Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Sofosbuvir. This department has examined the matter and DGFT is advised to call following details from the firm viz:-

1. Complete technical details as per appendix-33 for backward integration of Propan intermediate.
2. Copy of technical literature in support of yields envisaged.
3. Past production vis-a-vis actual consumption of imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

119, 136

F. No.35011/664/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 15 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Aktinos Pharma Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/872/AM-16/DES-3/872 dated the 2/9/15 vide which application from M/s Aktinos Pharma Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of (4R-CIS)-dimethylethyl—6-(2-aminomethyl-2,2-dimethyl-1,3-dioxane-4-acetate (amino ketal). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	(4R-CIS)-dimethylethyl—6-(^{Amino} 2-aminomethyl -2,2-dimethyl-1,3-dioxane-4-acetate	1.079kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 432, 439 ²⁰
137

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No. 46011/36/2012-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the October 01, 2015

OFFICE MEMORANDUM

Sub : Application from M/s. Reliance Industries Limited, Mumbai for issue of advance licence (Licence No. 0310795868 dated 13.05.2015) for export of Methyl Tertiary Butyl Ether (MTBE) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/82/050/00723/AM-16/DES-III/708 dated 31.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in KG.	Name of import Item (s)	Qty. in KG
Methyl Tertiary Butyl Ether (MTBE)	1 Kg.	Naphtha	0.951
		Methanol	0.361

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

20
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F. No.35011/670/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

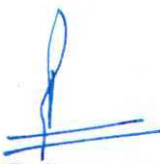
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/828/AM-16/DES-3/861 dated the 1/9/15 vide which application from M/s. Arene Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Ritonavir. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	BDH Succinic Acid Salt	0.919kg
2.	((5-Thiazolyl)methyl)-(4-nitrophenyl)Carbonate	0.551kg
3.	Tito-Acid((S)-2-(3-((Isopropylthiazol-4-yl)methyl)-3-methylureido)-3-methylbutanoic acid	0.590kg
4.	DCC(N,N-Dicyclohexylcarbodiimide)	0.35kg
5.	HOBT(1-Hydroxybenzotriazolehydrate)	0.30kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/694/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 139

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/940/AM-16/DES-3/1025 dated the 28/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Moxifloxacin Hydrochloride. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Ethyl-1-cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxoquinoline-3-carboxylate	0.978kg
2.	(S,S)-2,8-Diazobicyclo(4,3,0)nonane	0.37kg
3.	Methylene chloride	3.26kg
4.	Methanol	5.43kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S.No. 143

F. No.35011/668/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Covalent Labs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/825/AM-16/DES-3/871 dated the 2/9/15 vide which application from M/s Covalent Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefuroxime Axetil DC Grade. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	7-ACA	0.571kg
2.	Chlorosulphonyl Isocynade	0.353kg
3.	SMIA	0.457kg
4.	Dimethyl Acetamide	2.897kg
5.	Acetone	4.125kg
6.	Methanol	1.876kg
7.	Activated Carbon	0.074kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/657/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 12 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/841/AM-16/DES-3/855 dated the 1/9/15 vide which application from M/s. Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Sitagliptin Phosphate Monohydrate. This department has examined the matter and DGFT is advised to call following details from the firm viz:-

1. Complete and balanced chemical reactions especially step-I alongwith mol. wt. of each reactant their molar requirement.
2. % yield on molar basis for each step.
3. Past production vis-a-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

20
S.No. 148

F. No.35011/728/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Rampex Labs Pvt. Ltd.

803

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1549/AM-16/DES-3/1669 dated the 13/8/16 vide which application from M/s Rampex Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of 1-(6-fluoro-3,4-dihydro-2H-1-benzopyran-2-yl)ethanone. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	(+)-methyl 6-fluoro-3,4-dihydro-2H-1-benzopyran-2-carboxylate	1.353kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/658/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 12 February, 2016

20
S.No. 152

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Hetro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/600/AM-16/DES-3/796 dated the 14/8/15 vide which application from M/s. Hetro Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefixime. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	2-benzothiazolyl-2-amino-alpha (methoxy carbonylmethoxyimino)-4-thiazolenthioacetate (MICA ester)	0.82kg
2.	Dimethyl formamide	2.79kg
3.	Methylene chloride	8.09kg
4.	acetonitrile	1.92kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade.
Department of Commerce.
(Shri M.V. Singh, FTDO).
Udyog Bhawan, New Delhi

F. No.35011/666/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

20
S.I. No. 160

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honest Bio-Vet Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/894/AM-16/DES-3/891 dated the 3/9/15 vide which application from M/s. Honest Bio-Vet Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of 3-Chloroperoxybenzoic Acid. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	3-Chloro Benzoychloride	1.00kg
2.	Tertiary Butanol	3.50kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/613/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indo Phyto Chemicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1179/AM-16/DES-3/1496 dated the 12/1/16 vide which application from M/s Indo Phyto Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para. 4.7 for the export of Lynestrenol. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Lactone (D)	1.95kg
2.	Chloroket, (2-(3-chloropropyl)-2,5,5-Trimethyl-1,3-Dioxane	1.81kg
3.	Tetrahydrofuran	5.80kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/746/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 7 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/1250/AM-16/DES-3/1365 dated the 21/12/15 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **1-(2,4-difluoro phenyl)-2-(1H-1,2,4-triazole-1-yl) ethanone (Ethanone Derivate)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	1,3-difluoro benzene	0.60kg
2	4-amino-1,2,4-triazole	0.47kg
3	Methylene chloride	1.41kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/748/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1286/AM-16/DES-3/1339 dated the 18/12/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Alfuzosin Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	2-chloro-4-amino-6,7-dimethoxy quinazoline	2.487kg
2	Tetrahydrofuroicacid	1.092kg
3	N,N carbonyl dimidazole	1.64kg
4	tetrahydrofuran	2.34kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/723/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

20
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Udyog Bhawan, New Delhi,
Dated: 8 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/800/AM-16/DES-3/1093 dated the 18/11/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ezetimibe**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Para hydroxy benzaldehyde	1.48kg
2	Para fluoro aniline	1.35kg
3	Tetra butyl ammonium fluoride	0.09kg
4	Glutaric anhydride	1.45kg
5	Fluoro benzene	1.93kg
6	N,N-dicyclohexyl carbodiimide	1.18kg
7	4-dimethyl amino pyridine	0.09kg
8	N-O-Bis trimethylsilyl acetamide	1.07kg
9	Dimethyl sulfide borane	0.424kg
10	(R)-methyl oxazaborolidine in toluene 1M	0.057kg
11	Tert.Butyl alcohol	4.69kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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183

F. No.35011/723/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 8 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/798/AM-16/DES-3/1094 dated the 18/11/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Irbesartan**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	2-n-butyl-1,3-diazaspiro [4,4] non-1-en-4-one hcl	0.80kg
2	4-bromomethyl-2-cyano biphenyl	0.94kg
3	Sodium azide	0.2618kg
4	Toluene	2.12kg
5	Methanol	2.45kg
6	acetone	3.95kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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184

F. No.35011/723/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 8 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/799/AM-16/DES-3/1088 dated the 18/11/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefpodoxime proxetil**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	7-amino cephalosporanic acid (7-ACA)	0.956kg
2	2-mercaptobenzothiazolyl(Z)-2-(2-amino thiazole-4-yl)-2-methoxyimino acetate (MAEM)	0.956kg
3	Tetrahydrofuran	2.10kg
4	1-chloro ethyl isopropyl carbonate	0.55kg
5	N,N-dimethyl acetamide	2.80kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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189,513

F. No.35011/736/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/806/AM-16/DES-3/1092 dated the 18/11/15 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of GalanthamineHbr. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Acetone	7.40kg
2.	Acetonitrile	0.89kg
3.	Activated Carbon	0.043kg
4.	Dimethylformamide	5.20kg
5.	Hydrobromic acid- 48%	0.57kg
6.	Isovanillin	4.235kg
7.	Lithium aluminium hydride pellets	0.86kg
8.	L-Selectride in THF solution	4.235kg
9.	Methanol	23.63kg
10.	Methylene chloride	66.20kg
11.	Potassium carbonate	15.64kg
12.	Sodium borohydride	0.537kg
13.	Tetrahydrofuran	7.91kg
14.	Triethylamine	1.37kg
15.	Tyramine	4.58kg
16.	Steam/Thermal Coal	-as per fuel policy-

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

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190

F. No.35011/677/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Merck Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/911/AM-16/DES-3/854 dated the 1/9/15 vide which application from M/s Merck Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Thiamine Disulfide. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Thiamine HCL	1.4199kg
2.	Sodium Hydroxide Pellets	0.4634kg
3.	Potassium Hexacyanoferrate III GR	0.0022kg
4.	Hydrochloric acid fuming 37%	0.3356kg
5.	Hydrogen Peroxide Solution 35% extra pure	0.2157kg
6.	Acetone	0.8702Litre

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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191

F. No.35011/685/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Inter Labs (India) Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/807/AM-16/DES-3/1041 dated the 27/10/15 vide which application from M/s Inter Labs (India) Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Losartan Base. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Ortho Toly Benzo Nitrile	0.645kg
2.	Sodium Boro Hydride	0.0455kg
3.	2-Butyl-4-chloro-5-formyl imidazole	0.474kg
4.	Methylene Di Chloride	0.630kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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193

F. No.35011/668/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Covalent Labs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/808/AM-16/DES-3/1030 dated the 28/10/15 vide which application from M/s. Covalent Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefuroxime Axetil Amorphous. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	D-7-Amino Cephalosporanic Acid (D-7-ACA)	0.752kg
2.	Chlorosulphonyl Isocynade	0.53kg
3.	SMIA	0.70kg
4.	Dimethyl Acetamide	0.92kg
5.	Methylene chloride	5.17kg
6.	Acetone	3.93kg
7.	Methanol	1.41kg
8.	Activated Carbon	0.100kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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194

F. No.35011/694/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/809/AM-16/DES-3/1010 dated the 27/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Glimepiride. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	4-[2-(3-ethyl-4-methyl-2-oxo-3-pyrroline-1-carboxamido)ethyl]benzene sulfonamide	0.80kg
2.	Trans-4-Methyl Cyclohexyl Isocynate	0.39kg
3.	Dimethyl formamide	5.00kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

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195

F. No.35011/694/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/810/AM-16/DES-3/1019 dated the 27/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Tetrabenazine. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	5-methyl-2-hexanone	1.55kg
2.	6,7-Dimethoxy-3,4-dihydroisoquinoline Hydrochloride	1.33kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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196

F. No.35011/723/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 8 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/811/AM-16/DES-3/1090 dated the 18/11/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Saquinavir Mesylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	L-phenyl alanine	1.15kg
2	Bromo chloro methane	0.90kg
3	Trimethyl silyl chloride	0.72kg
4	Tetrahydrofuran	1.00kg
5	Sodium borohydride	0.03kg
6	(3S,4aS,8aS)N-tert.butyl decahydro isoquinoline-3-carboxamide	0.598kg
7	L-asparagine monohydrate	0.420kg
8	Methanol	3.143kg
9	Toluene	1.848kg
10	Acetonitrile	1.138kg
11	N,N-dimethyl formamide	1.625kg
12	Methylene chloride	1.787kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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198

F. No.35011/664/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Aktinos Pharma Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/872/AM-16/DES-3/872 dated the 2/9/15 vide which application from M/s Aktinos Pharma Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of (4R-CIS)-dimethylethyl—6-(2-aminomethyl-2,2-dimethyl-1,3-dioxane-4-acetate (amino ketal). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	(4R-CIS)-dimethylethyl—6-(2-aminomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	1.079kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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No.14010/15/2016-Ch.II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

Shastri Bhavan, New Delhi-110001
Dated: 2nd March 2016

To,

M/s. Omtech Chemical Industries Pvt. Ltd.,
Marol Bhavan, Block No.301,
3rd Floor, Marol Coop Industrial Estate Ltd.
Andheri (E), Mumbai-400059

Subject: Application from Omtech Chemical Industries Pvt. Ltd. for the import of raw- material against the export of Stero N-HEPD (Piperidine Ethanol)

(Advance Authorization No. 0310797967 dated 5.8.2015)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:-

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. The complete material balance for input and output material at each stage of manufacturing process.
3. You have indicated the details of production in the past as nil. The details of production 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
5. Any other relevant information.

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to:- ✓ Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.- 01/82/050/01477/ AM-16/DES-3/1615, Dated 10.2.2016.

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F. No.35011/642/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Brundavan Laboratories Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1231/AM-16/DES-3/1484 dated the 12/1/16 vide which application from M/s. Brundavan Laboratories Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of 3,5-Dibenzoyloxyacetophenone Powder. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	3,5-Dihydroxy Benzoic Acid	0.773kg
2.	Potassium Hydroxide	0.73kg
3.	Ethyl Acetoacetate	0.522kg
4.	Toulene	2.07kg
5.	N,N-Dimethyl formamide	0.985kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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208

F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/814/AM-16/DES-3/1016 dated the 27/10/15 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Gemifloxacin Mesylate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	3-Cyano-2,6-dichloro-5-fluoro pyridine	0.834kg
2.	Dimethyl formamide	4.30kg
3.	Diethyl malanate	0.98kg
4.	Cyclopropyl amine	0.261kg
5.	Glycine ethyl ester hydrochloride	0.967kg
6.	Di-tert.butyl dicarbonate	2.408kg
7.	Methoxyamine HCL	0.404kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

F. No.35011/748/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/930/AM-16/DES-3/1336 dated the 18/12/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	2-(2-3S-3,2,7-chloro-2-quinolinyl)-ethynylphenyl)-3-hydroxy propyl)-phenyl-2-propanol	1.24kg
2	1-(mercapto methyl)-1-cyclopropane acetic acid	0.40kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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210

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Metropolitan Eximchem P. Ltd. for the import of raw material against the export of 4-(2-Chloroethyl sulfonyl) butyryl chloride.
(Advance Authorization No. 0310798032 dated 10.08.2015)

Ref: U.O. No. 01/82/050/01140/AM-16/DES-III/1448 dated 12.01.2016

M/s. Metropolitan Eximchem P. Ltd. have submitted present applications for the import of raw material against the export of 4-(2-Chloroethyl sulfonyl) butyryl chloride.

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
4-(2-CHLOROETHYL SULFONYL) BUTYRYL CHLORIDE.	1 kg.	4-(2-CHLOROETHYL SULFONYL) BUTYRIC ACID	1.07 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTD O. (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/40 /2012-CH-II dated 16.2.2016

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217

F. No.35011/670/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/821/AM-16/DES-3/1008 dated the 27/10/15 vide which application from M/s. Arene Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Gabapentin. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	1,1-Cyclohexane Diacetic Acid Monoamide	1.63kg
2.	Toluene	1.00kg
3.	Acetone	1.541kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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221

F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/822/AM-16/DES-3/1026 dated the 28/10/15 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Isopropyl((S)-(Perfluorophenoxy)(Phenoxy)Phosphoryl)-L-Alaninate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	L-alanine isopropyl Ester Hydrochloride	0.74kg
2.	Phenyl dichloro phosphate	0.931kg
3.	Triethyl amine	0.80kg
4.	Pentafluorophenol	0.77kg
5.	Diisopropyl ether	0.74kg
6.	Acetonitrile	5.30kg
7.	n-Hexane	0.074kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

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260,397,

Case No.:123/23/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
HQ File :01/82/050/01170/AM14/	RLA File :31/83/040/00164/AM14/	Lic.No/Date:3110061675 23.12.2013	Defer Date:

205 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ACETONITRILE	1 kg	1	ACETIC ACID	1.80 kg

RA may take appropriate action as per the decision of Norms Committee.

F. No.35011/673/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Optimus Drugs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/834/AM-16/DES-3/935 dated the 9/9/15 vide which application from M/s. Optimus Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Sofosbuvir. This department has examined the matter and DGFT is advised to call following details from the firm viz:-

1. Complete technical details as per appendix-33 for backward integration of Propan intermediate.
2. Copy of technical literature in support of yields envisaged.
3. Past production vis-a-vis actual consumption of imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/694/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/824/AM-16/DES-3/1014 dated the 27/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Pantoprazole Sodium Sesquihydrate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Maltol	0.728kg
2.	Acetone	1.00kg
3.	Toluene	1.84kg
4.	Methanol	1.56kg
5.	Methylene chloride	3.48kg
6.	N,N-Diisopropyl ether	5.96kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/765/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/927/AM-16/DES-3/1325 dated the 18/12/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Quetiapine Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Thiophenol	0.553kg
2	Phenyl chloroformate	0.64kg
3	Polyphosphoric acid	3.78kg
4	2-chloro ethoxy ethanol	0.36kg
5	Toluene	8.48kg
6	Acetone	1.05kg
7	n-Hexane	0.810kg
8	Methanol	1.13kg
9	Isopropyl alcohol	1.36kg
10	Phosphorus oxychloride	0.43kg
11	Piperazine	0.74kg
12	Fumaric acid	0.42kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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238

F. No.35011/765/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/928/AM-16/DES-3/1341 dated the 18/12/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Quetiapine Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Dibenzo-(1,4)-thazepine-11(10H)-one	0.58kg
2	1-[2-(2-hydroxy ethoxy)ethyl]-1-piperazine	0.714kg
3	Toluene	1.40kg
4	Methanol	1.06kg
5	Phosphorus oxychloride	0.43kg
6	N,N-dimethyl aniline	0.31kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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244

F. No.35011/748/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/930/AM-16/DES-3/1336 dated the 18/12/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	2-(2-3S-3,2,7-chloro-2-quinolinyl)-ethynylphenyl)-3-hydroxy propyl)-phenyl-2-propanol	1.24kg
2	1-(mercapto methyl)-1-cyclopropane acetic acid	0.40kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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246

F. No. 14010/2/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 23rd February, 2016

To,

M/s. Ami Organics Pvt. Ltd.
Plot No. 440/ 5&6, Road No-82,
G.I.D.C. Sachin,
Surat, Gujarat- 394230

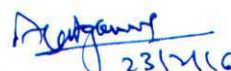
Subject: - Advance Authorization Application for the import of raw-materials against the export of 1-(3-Chloro Phenyl) Piperazine.

(Advance Authorization No. 5210041625 dated 04.09.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield/quantity of items for import.
2. Details of production of 1-(3-Chloro Phenyl) Piperazine and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No.-
01/82/050/ 01470/ AM- 16/DES-III/1649 dated 16.02.2016.

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F. No. 35011/249/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi
Dated: 19 February, 2016

(Office Memorandum)

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14.
Case of M/s Lake Chemicals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/32/56/716/A14-15/DEF-3 dated the 18/9/14 vide which application from M/s. Lake Chemicals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Dorzolamide HCL. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	N-[(4S,6S)-6-Methyl-7,7-dioxo-2-sulfamoyl-5,6-dihydro-4H-thieno[2,3-b]thiopyran-4-yl]acetamide	1.80kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade
Department of Commerce
(Shri M.V. Singh, FTDO)
Udyog Bhawan, New Delhi

F. No.35011/175/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/382/AM-16/DES-3/417 dated the 07/07/15 vide which application from M/s. Optimus Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir (S)-Isopropyl-2-((S)-(((2R,3R,4R,5R)-5-(2,4-Dioxo-3,4-Dihydropyrimidin-1 (2H)-4-Fluoro-3-Hydroxy-4-Methyltetrahydrofuran-2-yl) Methoxy)-(Phenoxy) Phosphorylamino) Propanoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-[(2R,3R,4R,5R)-3-fluoro-4-hydroxy-5-(hydroxymethyl)-3-methyltetrahydrofuran-2-yl] pyrimidine-2,4(1H,3H)-dione (2-deoxy-2-fluoro-2-fluoro-2-C-methyluridine)	0.90
2.	Propan-2-yl(2S)-2-{{[(Pentafluorophenoxy)(Phenoxy) Phosphoryl] amino} propanoate	1.92
3.	Tetrahydrofuran	6.00lit/kg

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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261

F. No.35011/746/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 7 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/1283/AM-16/DES-3/1329 dated the 18/12/15 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(2S,5R)-5-fluorocytosine-1-YL-[1,3]-oxathiolane-2-carboxylic acid menthyl ester (FCE)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Glyoxalic acid 50%	0.68kg
2	Cyclohexane	1.227kg
3	2,5-dihydroxy-1,4-dithiane	0.28kg
4	5-fluoro cytosine	0.50kg
5	Methylene chloride	3.671kg
6	HMDS	0.53kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/737/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 7 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Orch Laboratories India Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/1236/AM-16/DES-3/1301 dated the 16/12/15 vide which application from M/s Orch Laboratories India Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R-5R)-5-hydroxy-[1,3]-oxathiolane-2-carboxylic acid,2S-isopropyl-5R-methyl-1R-cyclohexyl ester**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Glyoxylic acid 50%	0.70kg
2	Cyclohexane	1.067kg
3	2,5-dihydroxy-1,4-dithiane	0.283kg
4	Triethyl amine	0.015kg
5	Toluene	0.60kg
6	n-Hexane	0.79kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/239/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/219/AM-12/DES-3/175 dated the 23/06/15 vide which application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Benserazide Hcl**. This department has examined the matter and it is requested that DGFT may call "Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities".

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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384 287

F. No.35011/741/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Supriya Lifescience Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1152/AM-16/DES-3/1293 dated the 16/12/15 vide which application from M/s Supriya Lifescience Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Bupropion Hydrochloride. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	3-Chloro Propiophenone	0.85kg
2.	N-Methyl 2-Pyrrolidone	1.036kg
3.	Tertiary Butylamine	1.21kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/748/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/960/AM-16/DES-3/1343 dated the 18/12/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Duloxetine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	(S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol	0.827kg
2	Dimethyl sulfoxide	2.274kg
3	1-Fluoronaphthalene	0.87kg
4	Toluene	1.654kg
5	Acetic acid	0.588kg
6	Acetone	0.414kg
7	Methylene chloride	4.406kg
8	Cyclo hexane	1.241kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/693/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/959/AM-16/DES-3/1018 dated the 27/10/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Bicalutamide. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	4-amino-2-trifluoro methyl benzonitrile	0.533kg
2.	Thionyl chloride	0.43kg
3.	Methacrylic acid	0.35kg
4.	Dimethyl formamide	0.45kg
5.	Toluene	0.25kg
6.	Diisopropyl ether	0.73kg
7.	Methylene chloride	1.36kg
8.	Acetone	1.27kg
9.	Acetic acid	1.81kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

20
295

F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/958/AM-16/DES-3/1006 dated the 27/10/15 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Magnesium Tertiary Butoxide. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Magnesium turnings	0.283kg
2.	Tertiary butyl alcohol	1.75kg
3.	Methanol	1.00kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

20
296

F. No.35011/632/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

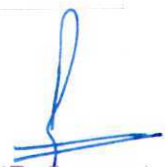
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1390/AM-16/DES-3/1503 dated the 12/1/16 vide which application from M/s. IPCA Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Pyrantel Pamoate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Thiophene-2-Aldehyde	0.30kg
2.	Bon Acid	0.77kg
3.	Isopropyl Alcohol	0.32kg
4.	Citric Acid	0.45kg
5.	Acetonitrile	0.28kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

20
310

F. No.35011/601/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

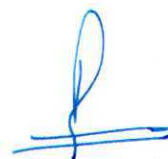
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1262/AM-16/DES-3/1485 dated the 12/1/16 vide which application from M/s Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefpodoxime Proxetil USP/EP/IP Powder. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	D-7ACA	0.81kg
2.	Sodium Iodide	0.28kg
3.	Methane Sulphonic Acid	1.91kg
4.	Toluene	0.652kg
5.	Methylene Chloride	1.24kg
6.	Chloro ethyl isopropyl carbonate	0.55kg
7.	Methanol	4.772kg
8.	Dimethyl acetamide	2.724kg
9.	MAEM	0.956kg
10.	Triethylamine	0.47kg
11.	Acetone	0.452kg
12.	1,1,3,3 Tetramethyl guanidine	0.223kg
13.	Activated Carbon	0.100kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/133/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Divi's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/963/AM-16/DES-3/1512 dated the 12/1/16 vide which application from M/s. Divi's Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Thiol Acid. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Dibenzyl Toluene	1.235kg
2.	2,2-Bis-(Bromomethyl)-1,3-Propanediol	7.462kg
3.	Potassium Thio Acetate	2.181kg
4.	N-Hexane	0.39kg
5.	Di Methyl Formamide	8.70kg
6.	Zinc Dust	1.965kg
7.	N,N-Dimethylacetamide	1.00kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

20
315

File No. 14010/10 /2013-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Orion Chemical Pvt. Ltd. for the import of raw material against the export of 2,3, Dimethyl 2,3 Dinitro Butane(DMNB)

(Advance Authorization No. 0310799254 dated 07.10.2015)

Ref: U.O. No. 01/82/050/01384/AM-16/DES-III/1435 dated 11.01.2016

M/s Orion Chemical Pvt. Ltd. have submitted present applications for the import of raw material against the export of 2,3, Dimethyl 2,3 Dinitro Butane(DMNB).

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
2,3, Dimethyl 2,3 Dinitro Butane (DMNB)	1 kg.	2- Nitro Propane	1.120 Kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/10/2013-Ch.II dated 16.2.2016

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F. No.35011/337/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shalina Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/567/AM-16/DES-3/182 dated the 29/06/15 vide which application from M/s. Shalina Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Cream 15gm and 30gm**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula from the firm duly authenticated by Quality-Control Incharge.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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320

F. No.35011/487/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vision Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/188/AM-16/DES-3/187 dated the 29/06/15 vide which application from M/s. Vision Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Homo Veratronictrile (HVN)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete and Balanced chemical reaction, % yield on molar basis and molar requirement of each input.
- (b) Requirement and Recovery of Solvent.
- (c) End-use of the Export Prodcut.
- (d) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/741/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Supriya Lifescience Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1383/AM-16/DES-3/1411 dated the 12/1/16 vide which application from M/s Supriya Lifescience Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Theobromine. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Cyano Acetic Acid	1.40kg
2.	Monomethyl Urea	0.981kg
3.	Acetic Anhydride	1.54kg
4.	5% Palladium Charcoal	0.40gms
5.	Sodium Nitrite	0.76kg
6.	Formic Acid	0.82kg

Note:-

DGFT is advised to call production consumption data duly certified by Central Excise Authorities from the Manufacturers/Exporters through Pharmexcil for immediate revision of SION A-419 for the export product- Theobromine.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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327

F. No.35011/741/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Supriya Lifescience Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1396/AM-16/DES-3/1411 dated the 11/1/16 vide which application from M/s Supriya Lifescience Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Theobromine. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Cyano Acetic Acid	1.40kg
2.	Monomethyl Urea	0.981kg
3.	Acetic Anhydride	1.54kg
4.	5% Palladium Charcoal	0.40gms
5.	Sodium Nitrite	0.76kg
6.	Formic Acid	0.82kg

Note:-

DGFT is advised to call production consumption data duly certified by Central Excise Authorities from the Manufacturers/Exporters through Pharmexcil for immediate revision of SION A-419 for the export product- Theobromine.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

20
328

F. No. 14010/2/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 23rd February, 2016

To,

M/s. Ami Organics Pvt. Ltd.
Plot No. 440/ 5&6, Road No-82,
G.I.D.C. Sachin,
Surat, Gujarat- 394230

Subject: - Advance Authorization Application for the import of raw-materials against the export of 4-Hydroxy Coumarin-99% Min.

(Advance Authorization No. 5210041658 dated 14.10.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield/quantity of items for import.
2. Details of production of 4-Hydroxy Coumarin-99% Min and corresponding consumption of raw materials in the year 2015-16 (April to December) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,


23/2/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to: ✓ Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No.- 01/82/050/ 01280/ AM- 16/DES-III/1528 dated 12.01.2016.

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343

F. No.35011/429/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1405/AM-16/DES-3/1591 dated the 15/1/16 vide which application from M/s. Ind-Swift Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Atorvastatin Calcium. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Methyl Isobutryl Acetate	1.423kg
2.	Beta Alanine	0.100kg
3.	3-Ethyl-5-(2-Hydroxyethyl)-4-Methyl Thiazolium Bromide	0.262kg
4.	Isopropyl Alcohol	5.60kg
5.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate	0.708kg
6.	Tert. Butyl Methyl Ether	2.78kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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356

F. No.35011/557/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Metrochem API Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1454/AM-16/DES-3/1568 dated the 15/1/16 vide which application from M/s Metrochem API Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of 2-chloromethyl-3,5-dimethyl-4-methoxy pyridine hydrochloride. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	3,5 Lutidine	1.04kg
2.	Methylene chloride	5.53kg
3.	Methanol	2.91kg
4.	Toluene	4.16kg
5.	Actic acid	1.53kg
6.	Acetone	1.44kg
7.	Ammonium Persulphate	1.71kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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358,357,
359,363,
387,

Subject: Advance Authorization application from M/s. Payal Petro Chem Pvt. Ltd. for the import of raw material against the export of Di- Octyl Terephthalate (DOTP).

(Advance Authorization No. 0510396055 dated 18.09.2015)

Ref: U.O. No. 01/82/050/01475/AM-16/DES-III/1616, dated 10.02.2016.

M/s. Payal Petro Chem P. Ltd. has submitted present applications for the import of raw material against the export of Di- Octyl Terephthalate (DOTP).

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Di-OctylTerephthalate (DOTP)	1 kg.	1. Pure Terephthalic Acid	0.447 kg.
		2. 2- Ethyl Hexanol	0.680 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/18/2014-CH-II dated 8.02.2016.

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1092/AM-16/DES-3/1192 dated the 9/12/15 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Olmesartan Medoxomill. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	4-(1-Hydroxy-1-Methyl-Ethyl)-2-propyl-1H-Imidazole 5-carboxylic acid ethyl ester	0.70kg
2.	5-(4-Bromomethyl)(1,1-Biphenyl)-2YL Triphenyl-1-H Tetrazole 95%	1.786kg
3.	4-Chloromethyl-5-methyl-1,3-Dioxolen 2 one	0.48kg
4.	Dimethyl Formamide	6.72kg
5.	Tetrahydrofuran	3.43kg
6.	Potassium Carbonate	0.57kg
7.	Toluene	2.41kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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389

F. No. 14010/38/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

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Shastri Bhavan, New Delhi-110001
Dated: 23rd February, 2016

To,

M/s. Jubilant Life Sciences Ltd.
Plot No. 1-A, Sec-16A,
Institutional Area,
Noida (U.P) - 201301

Subject: Application from M/s. Jubilant Life Sciences Ltd. for the import of raw- material against the export of Beta Picoline (3-Methyl Pyridine).

(Advance Authorization No. 0510396384 dated 20.11.2015)

I am directed to refer to your application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:-

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
4. You have indicated the details of production during the last 3 years as nil. What is the basis of applied quantity of raw materials? Details of production of Beta Picoline (3-Methyl Pyridine) and corresponding consumption of raw materials in the year 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
3. Any other relevant information

Yours faithfully,

A.K. Agarwal
23/2/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to: - ✓ Shri. Mahender Vikram Singh, FTDO (DES-III), in reference to DGFT/UONo.- 01/82/050/01424/ AM-16/DES-III/1518, dated 12.01.2016.

Udyog Bhawan, New Delhi,
Dated: 21 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Mac Chem Products (India) Private Limited.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/702/AM14/DES-3/974 dated the 30/09/2015 vide which an application from M/s Mac Chem Products (India) Private Limited. was forwarded to this Department for fixation of norms for the export of Hydrocortisone Sodium Succinate. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	Hydrocortisone	0.88kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/544/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

415

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s AMI Lifesciences Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/700/AM-16/DES-3/821 dated the 20/08/15 vide which application from M/s. AMI Lifesciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Diacerein**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Aloe Emodin-95%	1.05

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/277/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srium Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/171/AM-16/DES-3/166 dated the 18/06/15 vide which application from M/s. Srium Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Famciclovir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	9-(4-Acetoxy-3-Acetoxy Methyl But-1-yl)-2-Amino-6-Chloropurine	1.30

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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425, 430, 431, 427

Case No.:164/3/82-ALC4/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/00168/AM15/	RLA File :03/94/040/00956/AM14/	Lic.No/Date:0310768971 03.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20//2012-Ch. II dated 14.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Export Quantity	S.No.	Import items	Quantity Allowed
ASTROMUSK CONCENTRATE (Astromusk Content: 100%)	1 kg	1	ISOAMYLENE	0.580 kg
		2	PROPYLENE OXIDE	0.380 kg
		3	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

F. No.35011/739/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1561/AM-16/DES-3/1674 dated the 19/2/16 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Momate Furoate and Azelastine HCL nasal spray (150MD), 15ml Bottle. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 150MD pack
1.	Mometasone Furoate BP	7.65mg/pack
2.	Azelastine Hydrochloride BP	21.42mg/pack

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/246/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

455 + 502

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1314/AM-15/DES-3/37 dated the 12/05/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valsartan**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	N-Valine,N-(1-Oxopentyl)-N-[[2-(2H-Tetrazol-5-yl)[1,1-Biphenyl]-4-yl]Methyl]-Methyl Ester	1.15
2.	Methylene Dichloride	2.075
3.	Diisopropyl Ether	0.287

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/566/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

452

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unimax Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/778/AM-16/DES-3/686 dated the 31/07/15 vide which application from M/s. Unimax Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Beclomethasone Dipropionate and Mometasone Furoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[A]Export Product Beclomethasone Dipropionate

S. No.	Import Item	Qty. Recommended kg/kg.
1.	9-Beta,11-Beta-Epoxy-17-Alpha,21-Dihydroxy-16-Beta-Methylenepregna-1,4-Diene-3,20-Dione (DB11)	0.88

[B]Export Product Mometasone Furoate

S. No.	Import Item	Qty. Recommended kg/kg.
1.	16-Alpha Methyl Epoxide/9,11 Beta-Epoxy-17,21-Dihydroxy-16 Alpha-Methyl-9 Beta-Pregna-1,4-Diene-3,20-Dione	1.00

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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469

F. No.35011/412/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the 21st January, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/274/AM-15/DES-3/432 dated the 30/07/14 vide which application from M/s Ranbaxy Laboratories Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Volini Gel 30 gm tube**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Item	Import Item	Qty. Recommended
Volini Gel 30 gm tube (each tube containing equivalent to 1.5 gm of Racementhol)	Racementhol BP	1.53 gm

2. This issues with the approval of Director (Pharma Industry)

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/453/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

505

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/374/AM-16/DES-3/489 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)-(E)-2-[2-[3-(7-chloro-2-quinoliny)-ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	1.24
2.	Methanol	2.325
3.	N,N-Diisopropylethylamine	0.300
4.	Tetrahydrofuran	3.15
5.	Acetonitrile	2.95
6.	2-[1-(Mercaptomethyl)Cyclopropyl] 1,1-Cyclopropane Dimethanol	0.40

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/677/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

507

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Merck Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/911/AM-16/DES-3/854 dated the 1/9/15 vide which application from M/s Merck Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Thiamine Disulfide. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Thiamine HCL	1.4199kg
2.	Sodium Hydroxide Pellets	0.4634kg
3.	Potassium Hexacyanoferrate III GR	0.0022kg
4.	Hydrochloric acid fuming 37%	0.3356kg
5.	Hydrogen Peroxide Solution 35% extra pure	0.2157kg
6.	Acetone	0.8702Litre

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/765/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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512

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1100/AM-16/DES-3/1338 dated the 18/12/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Emtricitabine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	4-amino-5-fluoro-1-[(2R,5S)-2-(hydroxyl methyl)-1,3-oxathinolan-5-yl]-2-(1H)-pyrimidinone Hcl	1.275kg
2.	Methanol	0.30kg
3.	Isopropyl alcohol	1.20kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

RGT

20/01-10
30-01

111	Case No.:60/22/82-ALC4/2010		Party Name:LAKE CHEMICALS PRIVATE LIMITED		Meet No/Date:26/82- ALC4/2010 28.09.2010		Status:Case Approved	
	HQ File :01/82/050/00713/AM11/		RLA File :07/24/040/00073/AM11/		Lic.No/Date:0710072682 07.07.2010		Defer Date:	
	Decision : : The Committee considered the case in consultation with TA from D/o Pharmaceuticals and other technical authority present in meeting and decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed			
	Midazolam Base	1 KG.	1.	2-Aminomethyl-7- Chloro-2,3Dihydro- 5-(2-Fluorophenyl) 1H-1,4-Benzodiazepine Dimaleate	3.74 kg			
			2.	Triethyl Ortho Acetate	3.42 kg			
	RA concerned may take further necessary action as per above decision of NC.							